

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 1034/2024

K Sanjeev Dogra

.....Applicant

Versus

State of Himachal Pradesh & Ors.

.....Respondents

WITH

Original Application No. 354/2025

Gurpreet Singh

.....Applicant

Versus

Ministry of Environment Forest and Climate Change (MOEFCC) & Ors.

.....Respondents

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Date: 29/01/2026.

Place : Batala


(Er. Rajesh Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Batala.
(on behalf of Respondent No. 4)

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Short reply by way of affidavit of Er. Rajesh Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala on behalf of Punjab Pollution Control Board (Respondent No. 4) in compliance to order dated 27.10.2025 and 19.12.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

1) That the deponent namely Er. Rajesh Kumar is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office the Board at Batala. The deponent is well conversant with the facts of the



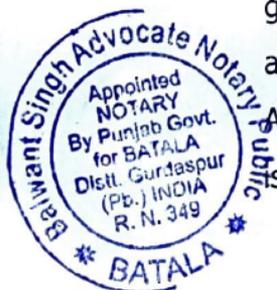
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case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.4 in the above mentioned case.

- 2) That in Original Application no. 354 of 2025, the applicant has raised grievance against illegal and unplanned mining on Chakki River bed at various locations in Pathankot. It was alleged that large-scale illegal mechanized mining and crusher operation are being carried out in the area which have severely impacted the environment therein.

The applicant has referred to paragraph VIII (xxii) of the OA and submitted that illegal mining in Pathankot District in the Chakki River Bed is in progress in the area i.e. Turehti, Haryal, Majra, Khandrah, Dhaki & Mirthal and violating various guidelines passed by the Hon'ble Supreme Court, this Hon'ble Tribunal, the fundamental principles of Environmental rule of law, the Notifications issued by the Central Government and the various Guidelines framed by the Central Government and State Government in this regard.

- 3) That the present reply is being filed by the deponent in compliance of order dated 27.10.2025 and 19.12.2025 mentioning therein the relevant facts of the case which may kindly be read in the following paragraphs.
- 4) That at the very outset, it is submitted that the Chakki River forms an inter-state boundary between Punjab and Himachal Pradesh, and substantial portions of the alleged illegal mining sites actually fall within the territorial and administrative jurisdiction of the State of Himachal Pradesh, which has not been impleaded as a party. Hence, the application deserves to be dismissed.
- 5) That from the perusal of the application filed by the applicant, it is observed that the applicant is also not sure about the fact as to whether there is illegal mining or the mining is in violation of the conditions of Environmental Clearance granted to the sites. The mining operation in the State of Punjab are permitted and being carried out strictly in accordance with the provisions of the applicable Acts, Rules and Notifications and the directions of the Competent Authorities issued from time to time. The allegations of environmental degradation made



in the application are wrong hence denied. It is also wrong hence denied that any large scale, un-sustainable and un-scientific illegal mining activities are taking place as alleged by the applicant. The mining operation in District Pathankot are regulated in accordance with provisions of the applicable laws.

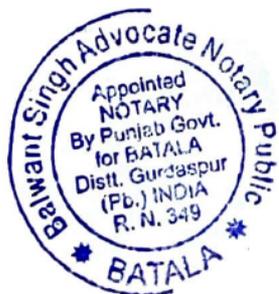
6) That as per the record available with the office of the Punjab Pollution Control Board, Environmental Clearance has been granted by the Competent Authority namely State Level Environment Impact Assessment Authority (SEIAA), Punjab to the following sites.

a) Sand Mining on the bed of River Ravi with production capacity of 16,77,356 TPA over an area of 36.84 Ha in the Revenue Estate of Village Shahpur Gopi and GoI, Tehsil and District Pathankot, Punjab was granted by SEIAA, Punjab to the Executive Engineer, Drainage cum District Mining Officer, Mining and Geology Division, Madhopur, District Pathankot vide EC Id no. EC24B0107PB528994N dated 15.03.2024.

Vide letter dated 12.04.2024 the EC was transferred by SEIAA, Punjab to MVD Cement and Construction Private Limited, Village Thapkour, P.O Bhadroya, Tehsil Nurpur, District Kangra, Village Thapkour. A copy of letter dated 12.04.2024 issued by SEIAA, Punjab for transfer of Environmental Clearance is enclosed as **Annexure R-4/A**.

b) Sand from Ravi Riverbed with production capacity of 8,36,338 MT over an area of 36.30 Ha in the Revenue Estate of Village Kharkhara, Maira Kalan and Chak Hari Rai, Tehsil and District Pathankot, Punjab was granted by SEIAA to the Executive Engineer, Drainage cum District Mining Officer, Department of Water Resources, Pathankot vide EC ID No. EC24B0107PB5811665N dated 31.07.2024.

Vide letter file no. 2024/EC/T/199 dated



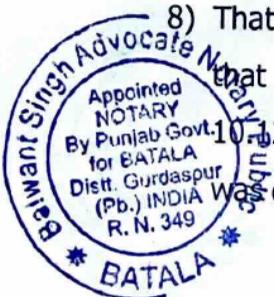
02.08.2024 the EC was transferred by SEIAA, Punjab to M/s Navyug Company, H.No. 84, Basan Vihar, Dugri Road, Ludhiana. A copy of letter dated 02.08.2024 issued by SEIAA, Punjab for transfer of Environmental Clearance is enclosed as **Annexure R-4/B**.

- c) Sand mining on the bed of River Ravi with production capacity of 6,17,317 TPA over an area of 23.80 Ha in the river bed of River Ravi, located in the revenue estate of Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab was granted by SEIAA to the Executive Engineer, Drainage-cum-District Mining Officer, Pathankot, Drainage-cum-Mining and Geology and Department of Water Resources, Madhopur vide EC ID No. EC24B0107PB5995865N dated 31.07.2024.

Vide letter F.No. 2024/EC/T/198 letter dated 02.08.2024 the EC was transferred by SEIAA, Punjab to M/s Kissan Petroleum (K.S.K), Village Peer Baksh Chouhan, Jalalabad Eest, Fazilka, Punjab. A copy of letter dated 02.08.2024 issued by SEIAA, Punjab for transfer of Environmental Clearance is enclosed as **Annexure R-4/C**.

- 7) That the allegation put forwarded by the applicant that approximately 27 stone crushers are operating illegally in and around the villages mentioned in the application (namely Turehti, Haryal, Majra, Khandrah, Dhaki & Mirthal) are wrong hence denied. In reply it is submitted that 27 stone crushers are operating in this belt with the valid consents to operate of the respondent Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. A list of 27 stone crushers is enclosed as **Annexure R-4/D**.

- 8) That in the facts and circumstances of the case, it is pertinent to mention here that earlier the Hon'ble National Green Tribunal has passed an order dated 10.12.2020 in Original Application No. 57 of 2020 whereby the State of Punjab was directed to limit the number of stone crusher units as per carrying capacity



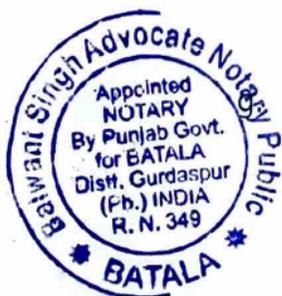
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of legitimate source of raw material. Various steps have been taken by the Government of the Punjab from time to time to implement the said order dated 10.12.2020 of the Hon'ble National Green Tribunal. The matter in this regard falls under the purview of the Department of Mines and Geology. The Punjab Crusher Policy, 2023 is being implemented by the Government of Punjab, Department of Mines and Geology.

9) That Department of Mines and Geology has undertaken a comprehensive review of the various orders passed by the department for ensuring compliance of the orders of the Hon'ble National Green Tribunal. The Department of Mines and Geology has framed the following issues:

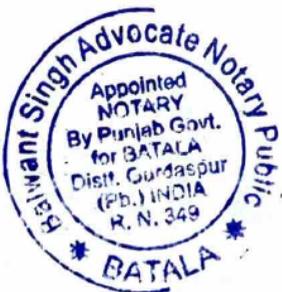
- a. The spatial distribution of quantity of River Bed Material (RBM) in the State.
- b. The spatial distribution of Crusher Units in the State
- c. The possible linkage of a Crusher Unit to a source of RBM in its vicinity. For determining this data a reasonable assumption is being made of the viable distance for sourcing of RBM by any Crusher Unit. Thereafter, possible linkages shall be ascertained by determining the source(s) of RBM within a circular spread, equal, in radius to such a viable distance, around such a Crusher Unit/ Crusher Unit Cluster.
- d. Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it.
- e. Assumption of the running time of a Crusher Unit.
- f. A ban on establishment of Crusher Units in areas identified in para (d) above.

The period of review of the data / calculations and consequent periodic lifting of restrictions, if any.



10) That after consideration of the above issues, the Department of Mines and Geology by passing an order bearing no. E-526419/WR-PROJ/12/2023-PJ6/193 dated 15.07.2024 has ordered as under that-

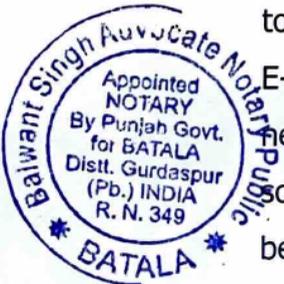
- (a) In future only those Crusher Units shall be registered by the Director, Mines & Geology which, as per Punjab Crusher Policy 2023, have obtained Consent to Establish from the Punjab Pollution Control Board after due verification of legal source of material.
- (b) In case of New Crushers units, whose consent to establish was issued by the PPCB before the June 15, 2024 without any such verification of legal source of material, the Director, Mines & Geology shall verify the legal source before registering the New Crusher Unit for the first time.
- (c) The criteria for verification of the legal source of material for New Crusher Units shall be as under:
1. Commercial Mining Sites (CMS), within a 20 KM or 25 KM radius from the New Crusher Unit shall be considered.
 2. Director, Mines & Geology shall link the Crusher Unit /Crusher Unit Clusters (within which the Crusher Unit is proposed to be established) with operational CMS sites within a radius of 20 KM / 25 KM from such a Unit/Cluster for determining the availability of material for the New Crusher Unit. At least one of these two calculations should be favourable for the new Crusher Unit for its Registration.
 3. There shall be a ban on Registration of Crusher Units in Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in



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such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it (assuming that each Crusher Unit runs at 75% capacity for 300 days in a year).

4. The list of CMS sites which have surplus material shall be prepared every year in the month of February.
 5. Additionally, operational de-silting sites and sites containing stacked material from de-silting operations within the district/neighbouring District(s) shall also be taken into account for verifying the legal source, provided that RBM from such sites is available for sale by the Department of Water Resources or by a person authorized by it.
 6. For Crusher Units established within Punjab but situated near its borders with the States of Haryana Himachal Pradesh and the Union Territory (U.T.) of Jammu & Kashmir, a report from these States/ U.T., confirming that surplus RBM is available for sale from a legal mining site within a radius of 25-kilometer from the Crusher Unit, shall suffice to verify the legal source.
- 11) That a copy of the order dated 15.07.2024 passed by the Secretary to Government of Punjab, Department of Mines and Geology has been endorsed to the Chairman, Punjab Pollution Control Board vide letter endorsement no. E-526419/WR-PROJ/12/2023-PJ6/193/1-5 dated 15.07.2024 to issue necessary instructions to the concerned officers of the Board to get the legal source of raw material verified from the Department of Mines and Geology before issuing consent to establish to new stone crushers. A copy of letter endorsement dated 15.07.2024 is enclosed as **Annexure R-4/E**.



- 12) That after considering the orders dated 15.07.2024 passed by the Department of Mines and Geology, the Board has circulated the said order to all the officers of the Punjab Pollution Control Board for necessary compliance.
- 13) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board (Respondent No. 04) for kind consideration of this Hon'ble Tribunal.

Deponent

Date: 29/01/2026

Place : Batala

Rajesh Kumar
 (Er. Rajesh Kumar)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Batala.
 (on behalf of Respondent No. 4)

VERIFICATION:

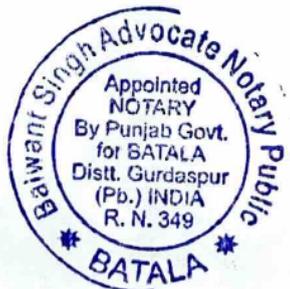
Verified that the contents of Para No. 1 to 10 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 11 is prayer. No part of the above reply is false and no material has been concealed therein.

Deponent

Date: 29/01/2026

Place : Batala

Rajesh Kumar
 (Er. Rajesh Kumar)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Batala.
 (on behalf of Respondent No. 4)

**ATTESTED**

Certified that the deponent has been identified by Sh. *Selje* and that the above affidavit has been read over and explained to the deponent who has signed it after admitting the same to be correct Entered at Page No. 112 Sr. No. 1125 Dated. 29.01.2026

29 JAN 2026

Batiwant Singh
 Batiwant Singh
 Notary Public, Batala (Pb.) India



सत्यमेव जयते

File No.:
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
PUNJAB)



Dated 12/04/2024



To,

Sh. Kanwar Rahul Pathania
M/s MVD Cementation and Construction Pvt. Ltd.
Village Thapkour, P.O Bhadroya, Tehsil Nurpur, District Kangra, Himachal Pradesh
mvdcementation.ec@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/466466/2024 dated 18/03/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

- (i) EC Identification No. EC24B0107PB5750949T
- (ii) File No.
- (iii) Clearance Type Transfer of EC
- (iv) Category B1
- (v) Schedule No./ Project Activity 1(a) Mining of minerals
- (vii) Name of Project Proposed sand mining project on the Ravi River Bed located at village- Shahpurgopi and Gol Tehsil & District- Pathankot, State Punjab
- (viii) Location of Project (District, State) Village Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab
- (ix) Issuing Authority SEIAA
- (x) EC Date 04/04/2024
- (xi) Details of Transferee MVD CEMENTATION AND CONSTRUCTION PRIVATE LIMITED, Village Thapkour,P.O. Bhadroya,Teh. Nurpur,District Kangra, Village Thapkour,18,2,176403
- (xii) Details of Transferor Executive Engineer Drainage-cum-DMO, Mining & Geology Division, Madhopur, District Pathankot, Punjab Executive Engineer Drainage-

cum-DMO, Mining & Geology Division,
Madhopur, District Pathankot, Punjab

3. As decided by the SEIAA in its 286th meeting held on 27.03.2024, Environmental Clearance granted to Executive Engineer- Drainage –cum-Mining & Geology, Pathankot Division, Punjab vide EC ID No. EC24B0107PB5528994N dated 15.03.2024 for carrying out mining of Minor Minerals (Sand) @ 16,77,356 TPA (including 64,234 MT already extracted) in an area of 36.84 Ha in the river bed of River Ravi located at 48432 MT over a period of three years) in an area of 3.43 Ha in the revenue estate of Village Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab in the name of M/s MVD Cementation and Construction Pvt. Ltd. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with special condition as per additional conditions mentioned below.

This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5528994N dated 15.03.2024.

4) This issues with the approval of Competent Authority.

4.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi – 110003.
8. The Director of Industries Commerce, Punjab Udyog Bhawan, 18- Himalaya Marg, Chandigarh.
9. The Executive Engineer-cum-Mining Officer, Pathankot.
10. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Kanwar Rahul Pathania, Partner
- b) Phone no. : 9717137943
- c) E-mail id : mvdcementation.ec@gmail.com

Additional EC Conditions

i) The Project Proponent shall deposit funds amounting to Rs 18.42 Lakhs towards the capital cost & Rs 6.14 Lakhs/annum (for 3 years) towards the recurring cost for Plantation of 1,842 saplings and Rs 25.16 Lakhs for additional environmental activities towards the capital cost (total Rs 43.16 Lakhs captal cost) as stipulated in the Environmental Clearance issued vide EC ID no. EC24B0107PB5528994N dated 15.03.2024, prior to commencing mining operations and further amounts of Rs 6.14 Lakhs annually on 01.04.2025, 01.04.2026 and 01.04.2027 for maintenance of plantations in the Greening Punjab Mission budget head of the Forest Department through DFO Pathankot as under:

Demand No. 32- Forestry and Wildlife

Major Head	0406-Forestry and Wildlife
Sub Major Head	01- Forestry
Minor Head	102- Receipts from Social and Farm Forestry
Sub Head	03- Green Punjab Mission
Detailed Head	01-Green Punjab Mission Fees

- ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Executive Engineer Drainage-cum-DMO, Mining & Geology Division, Madhopur, District Pathankot, Punjab.
- iii) No sand mining be allowed in the river basin sites during the monsoon season as defined by the Meteorological department.
- iv) Riverbed mining may be carried out in dry stretches of sand aggradations through semi-mechanized methods in rivers with bank-to-bank width of river more than 100 meter.
- v) In case of perennial streams and creeks, only manual method should be undertaken.
- vi) In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- vii) Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
- viii) To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.



Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
PCS
Member Secretary, SEIAA

Date: 15/04/2024



सत्यमेव जयते

File No.: 2024/EC/F/27
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 15/03/2024



To,

Gurtej Singh Garcha
 Department of Water Resources
 O/o XEN cum DMO District Pathankot, Drainage and Mining Division, Madhopur, Pathankot,
 PUNJAB, 145023
 gurtej.garcha983@punjab.gov.in

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/462130/2024 dated 28/02/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5528994N
(ii) File No.	2024/EC/F/27
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Proposed sand mining project (Boulder, gravel, sand) with production capacity of 1677356 MT over an area of 36.84 Ha on the Ravi River Bed located at village- Shahpurgopi and Gol Tehsil & District- Pathankot, Punjab
(ix) Location of Project (District, State)	PATHANKOT, PUNJAB
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	Yes

3. The State Environment Impact Assessment Authority, Punjab has examined the proposal for sand mining project (sand) with production capacity of 16,77,356 MT (including 64,234 MT already extracted) in an area of 36.84 Ha in the river bed of River Ravi, located at Village-Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab. The project is covered under category 'B1' of activity 1(a); 'Mining of Minor Minerals' projects as per the schedule appended to the EIA Notification

14.09.2006 and its subsequent amendments and requires appraisal at the State level.

4. The proposal has been appraised as per the procedure prescribed under the provisions of EIA Notification 14.09.2006 based on mandatory documents enclosed with the online application viz Online Form, Pre-feasibility report, Approved Mining plan, EMP, Final District Report, Contour plan, and additional documents and subsequent presentation /clarifications made by the project proponent and his consultant to the observations of State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC).

5. The details of the project, as per the application and documents/ presentation submitted by the project proponent and also as informed during the meetings of SEAC/SEIAA are as under:

1.	Project Name & Location	Mining project in the river bed of River Ravi, Village-Shahpurgopi and Gol, Tehsil & District- Pathankot, State Punjab																						
2.	Project/activity covered under item of scheduled to the EIA Notification,14.09.2006	1(a) Mining of Minor Minerals																						
3.	Category of Project	B1																						
4.	Mineral (s) to be mined	Sand																						
5.	Details of Mining Lease	Commercial Mining site																						
6.	Capacity of Mine	16,77,356 MT (including 64,234 MT already extracted(over the period of 3 years																						
7.	Mining Lease Area & depth of Mining	36.84 Ha & 3.0 mtr depth as per mining plan																						
8.	Project cost	Rs. 23.48 crores																						
9.	Hadbast No.	60																						
10.	Land Khasra No.	Khasra No: (Site No.-11) 36(15-17), 37(6-3), 38(6-0),39(16-16), 47(5-8), 49(12- 13),57(5-0), 60(6-16), 64(13-4), 66(10-15), 69(9-11),70(14-1), 71(26-14), 72(22-11),81/58-59(14- 11), 83/68(7-10),84/68(5-8), 102/79-96(5-0),104/35-78(4-0), 3(8-18), 11(1-3),14(0-9), 16(1-0), 18(2-3), 19(0-13),20(0-14), 21(0-3), 22(0-8), 23(0-10),24(2-4), 25(1-18), 26(0-7), 44(4-6),45(4- 9), 46(17-3), 48(9-0), 50(7-11),97/12-13(2-8), 98/13(2-7), 99/29-30(1-18), 100/15-17(1-19), 103/10-80(4-1), 51(24-0), 55(6-4), 57(18-19), 86/58-59(40-0), 86-56(2-5), 87/56(1-0), 88/56(0- 17,89/56(4-0), 90/54(1-1), 91/54(0-9), 92/54(0-15), 101/61-62(10-13), 105/52-53(11-5), 63(15-17),65(14-18), 67(18-0), 73(0-2),74(0-3), 82/68(7-5), 85/68(11-12),93/75(2/19), 94/75(1-4), 95/75(0-13), (Site No.-19) Khasra No. 1//11(4-8), 20(5-2), 21(5-14)9//17(8-0), 18/1(4-0), 23/2(4- 0),24(8-0)17//21/1(6-16)20//1/1(6-16), 10/2(6-16), 11/1(6-16), 30//16(8-8), 24(2-14) , (Site No.- 20) Khasra No. 34//1/1/3(2-4), 1/2/2(1-7), 10(2-9) 35//6(6-14),																						
11.	Latitude & Longitude	<table border="0"> <thead> <tr> <th style="text-align: left;">Pillar No.</th> <th style="text-align: left;">Latitude</th> <th style="text-align: left;">Longitude</th> </tr> </thead> <tbody> <tr> <td colspan="3">Serial no.11</td> </tr> <tr> <td>1</td> <td>32°13'58.93"N</td> <td>75°25'24.73"E</td> </tr> <tr> <td>2</td> <td>32°13'59.39"N</td> <td>75°25'35.45"E</td> </tr> <tr> <td>3</td> <td>32°14'0.95"N</td> <td>75°25'44.32"E</td> </tr> <tr> <td>4</td> <td>32°13'32.72"N</td> <td>75°25'45.25"E</td> </tr> <tr> <td>5</td> <td>32°13'32.57"N</td> <td>75°25'42.06"E</td> </tr> </tbody> </table>	Pillar No.	Latitude	Longitude	Serial no.11			1	32°13'58.93"N	75°25'24.73"E	2	32°13'59.39"N	75°25'35.45"E	3	32°14'0.95"N	75°25'44.32"E	4	32°13'32.72"N	75°25'45.25"E	5	32°13'32.57"N	75°25'42.06"E	
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6 32°13'33.02"N 75°25'39.77"E

7 32°13'37.37"N 75°25'30.61"E

Serial no.19

1 32°13'38.27"N 75°25'47.27"E

2 32°13'37.85"N 75°25'49.98"E

3 32°13'32.08"N 75°25'49.77"E

4 32°13'31.51"N 75°25'46.36"E

5 32°13'32.72"N 75°25'45.25"E

Serial no.20

1 32°13'31.49"N 75°25'46.34"E

2 32°13'32.08"N 75°25'49.77"E

3 32°13'32.14"N 75°25'52.13"E

4 32°13'31.21"N 75°25'52.12"E

5 32°13'31.28"N 75°25'49.70"E

6 32°13'30.34"N 75°25'49.42"E

7 32°13'31.03"N 75°25'46.77"E

8 32°13'31.31"N 75°25'46.37"E

12. Details of Mining Plan Mining plan for the Shahpurgopi and Gol Sand mining Plan was approved by Assistant Geologist, Punjab vide letter No. Glg/PB/MP/ Shahpurgopi and Gol/943 dated 22.03.2023.
13. Status of forest clearance NOC from DFO, Pathankot obtained mentioning that no permission is required under FCA, 1980.
14. Method of mining Semi-Mechanized
15. Workers (when fully operational) 11
16. Water Requirements & source Domestic: 4.0 KLD
Dust Suppression: 3.0 KLD
Total: 7.0 KLD
Source of water: private tankers
17. Waste water generation, Treatment & its Disposal ii) Treatment Method: Septic Tank
iii) Mode of Disposal:
a) Plantation purpose.: 3.2 KLD
b) Any other purpose: 0 KLD
18. Solid waste generation and its disposal i) Quantity: 16Kg
ii) Method of Disposal: Dustbins
Solid waste will be disposed as per Solid Waste Management Rules, 2016.

Sr. No	Environment mitigation measure	Capital Cost (In Rs)	Recurring Cost (Rs/annum)
19.	Environment Management Plan along with Budgetary breakup and responsibility to implement		
1	Water Sprinkling Measures to be done on haul road to suppress dust & maintenance /	29,00,000	15,00,000

	repair of Haul Road and other Roads		
	Greenbelt Development (with tree guards)		
2	(Plantation cost 36.84 Ha x 50 saplings/Ha= 1842 saplings @ Rs.1000 per sapling)	18,42,000	6,14,000
3	Drinking water facility, Septic Tank & Mobile toilets and solid waste management	11,00,000	5,00,000
4	Safety equipment's such as gloves, mask, helmet, First aid kit etc.	9,00,000	4,00,000
5	Additional Environmental Responsibilities (Rs. 1.5 per MT of Total quantity= 1677356*1.5) (The amount may be deposited in Treasury under GPM head of Forest Department for utilization of the same for development of green area(s)/belt(s))	25,16,034	-
6	Regular health check-up camps for the workers engaged in mines shall be organized.	5,00,000	3,25,000
7	Environmental Monitoring (Air, Water Soil etc.).	4,00,000	3,00,000
Total		1,01,58,034	36,39,000

6. As per the application submitted by project proponent, there is no forest area is involved in the project and mining site does not fall under eco-sensitive zones of wildlife Sanctuary and conservation reserves and NOC in this regard has already been obtained from DFO Pathankot. Also, no litigation pending against the project.

7. The SEAC, constituted under the provision of the EIA Notification, 2006 and comprising of expert member's/domain experts in various fields, has examined the proposal submitted by the project proponent in the desired form along with the EMP report prepared and submitted by the consultant accredited by the Quality Council of India (QCI) / National Accreditation Board for Education and Training (NABET) on behalf of the project proponent in its 277th meeting held on 03.01.2024. The SEAC noted that the project proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of the data/information submitted is found to be false/misleading at any stage, the project may be rejected and Environmental Clearance given, if any, may be revoked at the risk and cost of the project proponent

8. SEAC noted that the project proponent has provided adequate and satisfactory clarifications to the observations raised by it. Therefore, SEAC decided to forward the case to the SEIAA with the recommendation to grant Environmental Clearance for carrying out mining of minor minerals (sand) with production capacity of 16,77,356 MT (including 64,234 MT already extracted) in an area of 36.84 Ha in the river bed of River Ravi, located at Village-Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab by Executive Engineer-Pathankot, Drainage-cum-Mining & Geology Division, Pathankot as per the details mentioned in the application proposal & subsequent presentation /clarifications made by the project proponent and its consultant.

9. The case was, lastly, considered by SEIAA in its 283rd meeting held on 07.03.2024 wherein SEIAA observed that the case stands recommended by SEAC. The Authority looked into all the aspects of the project proposal in detail and was satisfied with the same. Therefore, the Authority decided to accept the recommendations of SEAC and grant Environmental Clearance for carrying out mining of minor minerals (sand) with production capacity of 16,77,356 MT (including 64,234 MT already extracted) in an area of 36.84 Ha in the river bed of River Ravi, located at Village-Shahpurgopi and Gol, Tehsil & District- Pathankot, Punjab as per the details mentioned in the Form-1, PFR, EMP, contour plan and subsequent presentation /clarifications made by the project proponent and its consultant with proposed measures and subject to conditions proposed by SEAC in addition to the proposed measures.

Accordingly, SEIAA, Punjab hereby accords Environmental Clearance to the aforesaid project under the provisions of EIA Notification dated 14.09.2006 and its subsequent amendments subject to proposed measures and strict compliance with terms and conditions as per Annexure 1.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi
2. The Secretary, Department of Science, Technology & Environment, Government of Punjab, Chandigarh.
3. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Bays No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160030. The detail of the authorized officer of the project proponent is as under:

a)	Name of the applicant	:	Sh. Gurtej Singh Garcha (XEN)
b)	Mobile No.	:	9814672476
c)	Email Id	:	gurtej.garcha983@punjab.gov.in
d)	Email ID of Env. Consultant	:	md@ecoparyavaran.in

4. The Deputy Commissioner, Pathankot.
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
6. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, 147001
7. The Secretary, Punjab Water Regulation and Development Authority, SCO 149-152, Sector 17-C, Chandigarh-160017.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Conditions

S. No	EC Conditions
1.1	The Project Proponent will not extract more than 4,29,710 M Tonnes of minor Minerals in the first year (40% of the presently approved total quantity of the deposits as identified in the DSR) till the enhancement in the total quantity of mineable deposits is approved by SEIAA upon submission of credible replenishment study data by the Mining Department.
1.2	The Project Proponent shall not extract minor minerals beyond the quantity of 10,74,254 MT as permitted in DSR until the enhancement in the total quantity of mineable deposits is approved by SEIAA upon submission of credible replenishment study data by the Mining Department.
1.3	The project proponent shall demarcate the mining lease area in the presence of Lambardar of the village, project proponent/ contractor, owner of the land and owner of the adjoining land, Revenue officer & Mining officer, etc. Mining lease area will be demarcated on the ground with pucca pillars with reference to some permanent benchmark before starting any mining activity at site.
1.4	Mining should begin only after permanent pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the Mining official and its geo-coordinates are made available to the District Level Committee.
1.5	Mining shall be carried out through Opencast Semi- mechanised method of mining as permitted in the EC.
1.6	The excavator to be used for mining should have maximum bucket capacity of 1 cum and maximum boom length of 3 meters.
1.7	The excavator used for mining should only be tyre mounted.
1.8	The excavators to be used for mining should have bucket capacity upto maximum of 1 cum and boom length upto maximum of 3 meters.
1.9	The capacity of Tippers to be used for transportation of minor minerals tippers should not exceed 10 tons. For tipper capacity of more than 10 tons, the permission of concerned department responsible for maintenance of that road should be obtained.
1.10	EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
1.11	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
1.12	Mining shall not be undertaken in a mining lease located in 200 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 metre from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-

S. No	EC Conditions
	Divisional level Joint Inspection Committee.
1.13	Mining shall be as per the approved Development/Mining Plan prepared for this project and as per the Mines & Mineral (Development & Regulation) Act, 1957 and rules framed there under as amended from time to time and other relevant Acts/rules related with mining of minor minerals.
1.14	Mining shall be as per the approved Mining Plan prepared for this project and as per the Mines & Mineral (Development & Regulation) Act, 1957 and rules framed there under as amended from time to time, other Acts/rules related with mining of minor minerals.
1.15	The mining activity shall be carried out strictly as per the Sustainable Sand Mining Management Guidelines 2016, the provisions made in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by MoEF&CC, New Delhi as amended from time to time and the guidelines issued by the Geological Survey of India.
1.16	The mining operations will be carried out only from sun-rise to sunset.
1.17	The project proponent shall earmark at least two tubewells/ borewells/ wells as observation wells in the adjoining area within a radius of 500 m of the project site and monthly monitoring of the depth is to be carried out. District Mining Officer is to monitor the same.
1.18	The project proponent shall obtain Consent to Establish and Consent to Operate from the Punjab Pollution Control Board (PPCB) and effectively implement all the conditions stipulated therein.
1.19	The project proponent shall observe the mining site after every 15 days and in case, a Schedule-I or Schedule-II species as per Wildlife Act or any rare or endangered species are reported, the Mining Officer will get a conservation plan prepared in consultation with the Department of Wildlife and ensure its implementation.
1.20	The mining of minor mineral (sand) shall be carried out only up to a depth of 3 m as approved in mining plan or above the groundwater level, whichever is less.
1.21	The project proponent and Mining officer shall ensure that wherever deployment of labour attracts the Mines Act 1952, the provisions thereof shall be strictly followed.
1.22	The project proponent shall undertake plantation/afforestation work by planting native species in the nearby area/ adjacent to the mine lease.
1.23	The project proponent shall ensure that effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading points and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the ambient air quality parameters conform to the norms prescribed by the Ministry of Environment, Forests & Climate Change (MoEF&CC) /PPCB in this regard.
1.24	The project proponent shall undertake adequate safeguard measures during extraction of minor minerals and ensure that due to this activity, the hydro-geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells, if any, and installing new piezometers during the mining operation.

S. No	EC Conditions
1.25	The periodic monitoring of groundwater [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority (CGWA) and the data thus collected may be sent regularly to the MoEF&CC and its Regional office at Chandigarh, CGWA, the Regional Director, Central Ground Water Board; SEIAA, Punjab and PPCB. If at any stage, it is observed that the groundwater table is getting depleted or rising due to the mining activity, necessary corrective measures shall be carried out.
1.26	The project proponent shall obtain necessary prior permission of the competent authorities/CGWA for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
1.27	In case, mining site falls in the notified block declared by the CGWA, the project proponent shall obtain necessary prior permission for drawl of requisite quantity of water for domestic purposes from District Advisory Committee (DAC) and only use treated waste water for dust suppression activities.
1.28	Adequate numbers (as proposed in the EMP) of tree shall be planted, protected, maintained and established by the project proponent in vacant area in the village near to the mining site or through the Forest Department under GPM scheme.
1.29	Appropriate mitigation measures shall be taken by the project proponent to prevent pollution at the mining site in consultation with the PPCB. It shall be ensured that there is no leakage of oil and grease at the mining site from the vehicles/mining equipment used for transportation.
1.30	Vehicular emissions shall be kept under control and regularly monitored. The project proponent shall ensure that, as far as possible, the transportation route will be away from the habitation area and will not pass through any village. The transportation hours of mined material shall be restricted to non-peak hours only.
1.31	The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. All the public roads as well as approach roads shall be maintained and it shall be ensured that the tippers carrying mined material are not loaded beyond the permissible load as per the designed load bearing capacity of the road. Moreover, provision of sufficient funds shall be made in the budget for the proper maintenance of the roads.
1.32	A first aid room shall be provided in the project both during construction and operations of the project.
1.33	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
1.34	Provision shall be made for the housing of workers, if residing at site, with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project. In case of non-residential/daily workers, provision of adequate bath rooms, mobile toilets, and mobile STP shall be made to avoid open defecation and treated domestic effluent shall be discharged onto the land for plantation.

S. No	EC Conditions
1.35	The solid waste generated shall be disposed of as per Solid Waste Management (SWM) Rules 2016. Segregation of bio-degradable and non-biodegradable wastes shall be done at site and disposed of as per provisions of SWM Rules. Dustbins will be provided at site and the workers will be guided to put all the waste in these dustbins. if any, in the dustbin. No littering will be permitted at the site as well as in the vicinity.
1.36	The critical parameters such as Respirable Suspended Particulate Matter (RSPM) (Particulate matter with size less than 10 microns i.e., PM10) and Nitrogen oxides (NOx) in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water shall also be monitored [(Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH, Faecal Coliform and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The Circular No. J-20012/1/2006-IA. II(M) dated 27.05.2009 issued by MoEF&CC, which is available at www.envfor.nic.in shall also be referred in this regard for its compliance.
1.37	The project proponent shall take all precautionary measures during mining operation for conservation and protection of rare and endangered flora & fauna found in the study area. Action plan for conservation of flora and fauna shall be prepared in consultation with the State Forest and Wildlife Department. All the safeguard measures brought out in the Wildlife Conservation Plan so prepared specific to this project site shall be effectively implemented. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional office of the MoEF&CC, Chandigarh and SEIAA, Punjab.
1.38	Vehicles hired to be used for transportation of mined material should be in good condition and should conform to the applicable air and noise emission standards as provided in the Motor Vehicles Act, 1988.
1.39	Ambient noise levels should conform to the prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored.
1.40	The risk assessment and disaster management plan should be prepared.
1.41	The project proponent shall submit the site plan showing the earmarked area for storage of mined material.
1.42	No mining operation shall be carried out at any point within 75 m of railway line, 60 m from national highway, 50 m from HT line/any public works/reservoirs, tanks/canal/public roads and buildings or inhabitations or 10 m of outer edge of any village road. A safety barrier of 7.5 m width shall be left intact around the mine lease boundary.
1.43	The project proponent shall ensure the implementation of the post-closure mining plan as proposed by the project proponent in the Mining plan.
1.44	The project proponent shall comply with the condition imposed by District Forest Officer (DFO) while granting NOC.
1.45	The Project Proponent shall report monitoring data on air pollution, traffic management, levels of production and maintenance of Road etc.

2. Additional Conditions

S. No	EC Conditions												
2.1	The quantities of minor minerals already extracted (if any) in the 3-month window provided for commencing mining operations pending the grant of ECs shall be accounted for and included in the total quantity extracted vis-à-vis quantities permitted in the ECs.												
2.2	The project proponent shall, after ceasing mining operations, undertake re-grassing of the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.												
2.3	The project proponent shall comply with all the conditions of the Mining Plan and the recommendations of the Sub-Divisional Committees made in the approved DSR.												
2.4	The SEIAA reserves the right to stipulate additional conditions if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time-bound manner. SEIAA may revoke or suspend the environmental clearance if the implementation of any of the above conditions is not found to be satisfactory.												
2.5	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.												
2.6	Enhancement in the total quantity can be approved by SEIAA upon submission of credible replenishment study data.												
2.7	The environmental clearance will be valid for a period of 30 years from the date of issuance and further extendable for 20 years, (subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 years) as per the provisions of OM dated 13.12.2022 of the MOEF&CC and further subject to availability of minor minerals and valid Mining Plan for mining of minor minerals in the above said location and Khasra numbers.												
2.8	<p>The project proponent shall deposit funds for Green Area development in the Greening Punjab Mission revenue head of the state treasury through the DFO prior to commencement of mining operations and thereafter 1 year after grant of EC as specified at S No. 3 in the following Budget Head:</p> <table border="1" data-bbox="336 1491 1469 1720"> <tbody> <tr> <td>Demand No.</td> <td>32- Forestry and Wildlife</td> </tr> <tr> <td>Major Head</td> <td>0406 – Forestry and Wildlife</td> </tr> <tr> <td>Sub-Major Head</td> <td>01 – Forestry</td> </tr> <tr> <td>Minor Head</td> <td>102- Receipts from Social and Farm Forestry</td> </tr> <tr> <td>Sub-Head</td> <td>03 – Green Punjab Mission</td> </tr> <tr> <td>Detailed Head</td> <td>01- Green Punjab Mission Fees</td> </tr> </tbody> </table>	Demand No.	32- Forestry and Wildlife	Major Head	0406 – Forestry and Wildlife	Sub-Major Head	01 – Forestry	Minor Head	102- Receipts from Social and Farm Forestry	Sub-Head	03 – Green Punjab Mission	Detailed Head	01- Green Punjab Mission Fees
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2.9	The project proponent shall undertake EMP / Additional Environment Activities as per serial no.19 mentioned in the above table. In case the mining department decides to undertake the plantation through the State Forest Department under GPM scheme, an amount of Rs 18.42 Lakhs towards the capital cost & Rs 6.14 Lakhs/annum towards the recurring cost for Plantation of 1842 saplings and Rs 25.16 Lakhs for additional environmental activities towards the capital cost and will be deposited in Green Punjab Mission budget sub-head through DFO Pathankot prior to commencement of mining operations for undertaking plantations by the State Forest Department.												

S. No	EC Conditions
	Other EMP activities will also be undertaken concurrently and proportionally with mining operations

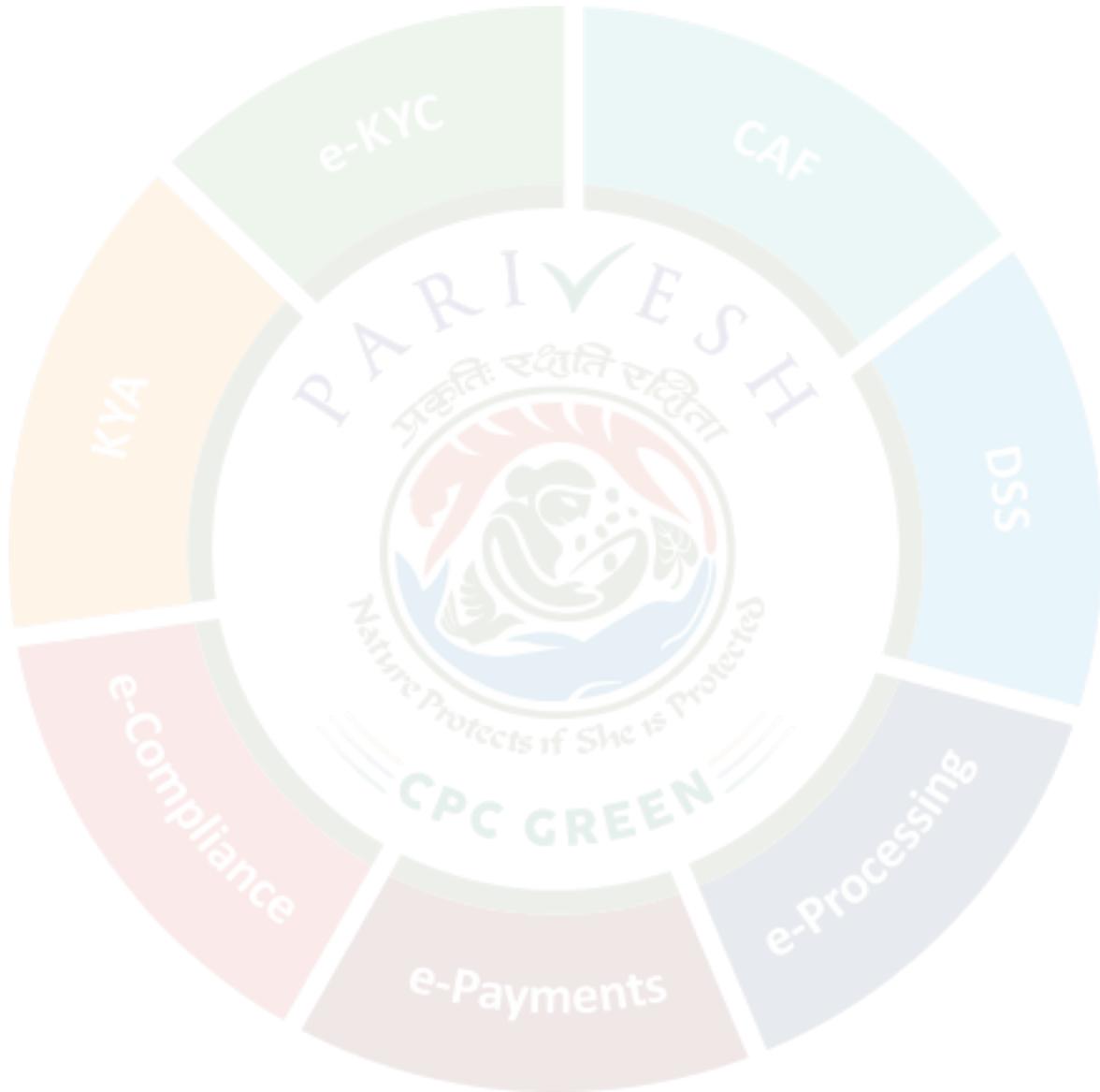
Standard EC Conditions for (Mining of minerals)

1. Miscellaneous

S. No	EC Conditions
1.1	The project proponent shall get the micro chemical analysis of the mined material done from an approved laboratory once in a year and shall submit the analysis results to the MoEF&CC/PPCB and SEIAA, Punjab.
1.2	The project proponent shall ensure that the contractor shall engage people of local area for mining purpose as far as possible, so as to generate opportunities of employment for them.
1.3	The project proponent may apply for transfer of EC under EIA notification dated 14.09.2006 to the other contractor finalized by the Department of Industries & Commerce to SEIAA, Punjab. However, no activity shall be undertaken by the contractor till the EC is transferred in his name and the transferee will be lawfully bound to comply with all the conditions of the EC.
1.4	The monitoring of the mining project shall be carried out by the State/District Level Environment Management Cells constituted by the Govt. of Punjab vide notifications dated 03.12.2012.
1.5	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Punjab.
1.6	No change in the calendar plan including excavation, quantum of mineral sand/gravel (minor mineral) and waste should be made without the approval of the competent authority.
1.7	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM) and NO _x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the PPCB.
1.8	Data on ambient air quality RSPM (Particulate matter with size less than 10 micron i.e., PM) & NO _x should be regularly submitted to the MoEF&CC including its Regional office located at Chandigarh and the PPCB / Central Pollution Control Board (CPCB) once in six months and SEIAA, Punjab.
1.9	Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
1.10	Personnel working in dusty areas should wear protective respiratory devices and should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

S. No	EC Conditions
1.11	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a senior executive, who will report directly to the head of the organization.
1.12	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional office located at Chandigarh and SEIAA, Punjab.
1.13	The project proponent should inform to the Regional Office of MoEF&CC located at Chandigarh and SEIAA, Punjab regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of mining operations.
1.14	The Regional office of MoEF&CC located at Chandigarh and PPCB shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional office by furnishing the requisite data / information / monitoring reports.
1.15	The project proponent shall submit six-monthly reports on the status of compliance of the stipulated environmental clearance conditions including the results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional office Chandigarh, the respective Zonal Office of CPCB , PPCB, and SEIAA, Punjab. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office MoEF&CC, Chandigarh, the respective Zonal Office of CPCB and PPCB, and SEIAA, Punjab.
1.16	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
1.17	The project proponent should display a copy of the clearance letter at the Regional office, District Industries Centre and the Collector's office/ Tehsildar's office.
1.18	The environmental statement for each financial year ending 31 March in Form-V as is mandated to be submitted by the project proponent to the PPCB (as prescribed under the Environment (Protection) Rules, 1986 amended from time to time), shall also be put on the website of the company along with the status of compliance of environmental clearance conditions. In addition, it shall also be sent to the Regional office of the MoEF&CC, Chandigarh and SEIAA, Punjab by e-mail.
1.19	The project proponent shall adhere to the commitments made in the Environment Management Plan.
1.20	The project proponent should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the environmental clearance letter informing that the project has been accorded Environmental Clearance (EC) and a copy of the clearance letter is available with the PPCB and also at web site of MoEF&CC at http://envfor.nic.in and a copy of the same should be forwarded to the Regional office of MoEF&CC at Chandigarh and SEIAA, Punjab.
1.21	The MoEF&CC and SEIAA, Punjab or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

S. No	EC Conditions
1.22	The SEIAA may cancel the EC granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this EC, it is found/ come to the knowledge of the SEIAA that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the EC or incase of non-compliance of EC conditions.



Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
PCS
Member Secretary, SEIAA

Date: 15/03/2024



सत्यमेव जयते

File No.: 2024/EC/T/199

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
PUNJAB)



Dated 02/08/2024



To,

Sh. MANPREET SINGH
M/s Navyug Company
H.no. 84, Basant Vihar, Dugri Road, Ludhiana-141001
navyug.boont@outlook.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490561/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5291926T
(ii) File No.	2024/EC/T/199
(iii) Clearance Type	Transfer of EC
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project-Kharkhara
(viii) Location of Project (District, State)	Village Kharkhara, Tehsil & Distt. Pathankot, Punjab
(ix) Issuing Authority	SEIAA
(x) EC Date	02/08/2024
(xi) Details of Transferee	M/s Navyug Company, H. No 84, Basan Vihar, Dugri Road, Ludhiana
(xii) Details of Transferor	Executive Engineer-cum-District Mining Officer, Department of Water Resource, Pathankot

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource Madhopur, Pathankot, Punjab vide EC ID No. EC24B0107PB5811665N dated 31.07.2024 for carrying out mining of minor minerals (sand) from CMS site

namely "Kharkhara" with production capacity of 8,36,338 MT in an area of 36.30 Ha (mineable area- 29.67 Ha) in the river bed of River Ravi, located in the revenue estate of Village Kharkhara, Tehsil & Distt. Pathankot, Punjab is transferred in the name of M/s Navyug Company, H.No. 84, Dugri Road, Ludhiana. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of Rs 6.05 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

Demand No.	32- Forestry and Wildlife
Major Head	0406-Forestry and Wildlife
Sub Major Head	01- Forestry
Minor Head	102- Receipts from Social and Farm Forestry
Sub Head	03- Green Punjab Mission
Detailed Head	01-Green Punjab Mission Fees

ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Department of Water Resource, Madhopur, Pathankot, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5811665N dated 31.07.2024.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Manpreet Singh, Proprietor
- b) Phone no. : 9717137943
- c) E-mail id : navyug.boont@outlook.com

Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
PCS
Member Secretary, SEIAA

Date: 02/08/2024



सत्यमेव जयते

File No.: 2024/EC/F/122
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 31/07/2024



To,

Executive Engineer-cum-District Mining Officer, Pathankot
Department of Water Resource
Madhopur, Pathankot, PUNJAB-145023
xenminingpathankot2022@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/470425/2024 dated 24/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5811665N
(ii) File No.	2024/EC/F/122
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project- Kharkhara
(ix) Location of Project (District, State)	Village, Kharkhara, Tehsil & District- Pathankot, Punjab
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3) The State Environment Impact Assessment Authority, Punjab has examined the proposal for carrying out mining of minor minerals from river Raavi located at Village Kharkhara, Tehsil & Distt. Pathankot, Punjab in an area of 36.30 Ha area (mineable area- 29.67 Ha) with production quantity of 8,36,338 MT. The project is covered under category 'B1' of activity 1(a); 'Mining of Minor Minerals" projects as per the schedule appended to the EIA Notification 14.09.2006 and its subsequent amendments and requires appraisal at the State level.

4) The proposal has been appraised as per the procedure prescribed under the provisions of EIA Notification 14.09.2006 based on mandatory documents enclosed with the online application viz Online Form, Pre-feasibility report, Approved Mining plan, EMP, Final District Report, Contour plan, and additional documents and subsequent presentation

/clarifications made by the project proponent and his consultant to the observations of State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC).

5) The details of the project, as per the application and documents/ presentation submitted by the project proponent and also as informed during the meetings of SEAC/SEIAA are as under:

1. Project Name & Location Sand mining project at Village, Kharkhara, Tehsil & District- Pathankot, Punjab
Project/activity covered under
2. item of scheduled to the EIA Notification,14.09.2006 1(a) Mining of Minor Minerals
3. Category of Project B1
4. Mineral (s) to be mined Sand
5. Details of Mining Lease Commercial Mining site, Ownership of land belongs to the Private Person.
6. Capacity of Mine 8,36,338 MT
7. Mining Lease Area & depth of Mining 36.30 Ha area (mineable area- 29.67 Ha) & 2.9 mtr depth
8. Project cost Rs. 11,70,87,320/-
9. Hadbast No. 80
10. Land Khasra No. Khasra No: 40//9, 10, 11, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 41//15, 16, 17, 24, 25, 42//21,22, 43//16, 25, 44//17, 18, 23, 24, 25, 45//5, 6, 15, 21, 22, 23, 24, 46//1, 2, 3, 10, 11, 47//16, 17, 18, 19,20, 21, 22, 23, 24, 25, 48//1, 2, 3, 9, 10, 11, 12, 20, 49//3, 4, 7, 8, 13, 51//1, 2, 3, 4, 7, 8, 9, 10, 11, 12, 13,14, 18, 19, 20, 52//3, 4, 6, 7, 8, 10, 11, 13, 14, 15, 16, 17, 18, 20, 21, 23, 24, 25, 53//13, 14, 17, 18, 19, 20,21, 22, 23, 24, 54//25, 55//5, 56//1, 2, 3, 4, 5, 6, 7, 8, 9, 15, 57//1, 2, 3, 4, 8, 9, 10, 11, 12, 20.
11. Latitude & Longitude

PIT-I		
Pillar No.	Latitude	Longitude
1	32°18'44.58"N	75°29'46.13"E
2	32°18'42.63"N	75°29'46.09"E
3	32°18'42.60"N	75°29'51.72"E
4	32°18'41.19"N	75°29'52.13"E
5	32°18'33.14"N	75°29'42.25"E
PIT-II		
1	32°18'39.97"N	75°29'12.71"E
2	32°18'39.04"N	75°29'15.29"E
3	32°18'39.08"N	75°29'16.38"E
4	32°18'34.86"N	75°29'21.94"E
5	32°18'34.87"N	75°29'17.92"E
PIT-III		
1	32°18'25.93"N	75°28'59.77"E
2	32°18'27.13"N	75°29'1.26"E
3	32°18'29.08"N	75°29'2.30"E
4	32°18'29.11"N	75°29'12.61"E
5	32°18'21.25"N	75°29'12.43"E
12. Details of Mining Plan Mining plan for the Kharkhara riverbed Sand mining site was approved by Assistant Geologist, Punjab vide No. GIg/PB/MP/ Kharkhara/588 dated 10.07.2024.
13. Status of forest clearance Site approved by Sub-Divisional Committee

- 14. Method of mining Semi-Mechanized
- 15. Workers (when fully operational) 92
- 16. Water Requirements & source Domestic: 4.140 KLD
Dust Suppression: 1.70 KLD
Total: 5.84 KLD
Source of water: Private tankers
- 17. Waste water generation, Treatment & its Disposal · Waste Water Generation- 3.312 KLD
· Treatment - septic tank
· Disposal -onto land for plantation
- 18. Solid waste generation and its disposal Solid waste will be disposed as per Solid Waste Management Rules, 2016

Sr. No	Environment mitigation measure	Capital Cost (In Rs.)	Recurring Cost (Rs./annum)						
1	Water Sprinkling Measures to be done on haul road through water tanker (Rs. 260/km/day for 300 days) to suppress dust. (2.7KM* Rs. 260/km)	-	2,10,600						
2	Haul Road and other Roads Repair and maintenance (50,000 per km for unmetal road and 1.5Lac per km for metal road)	-	4,05,000						
	<table border="1"> <thead> <tr> <th>Unmetal Rd.</th> <th>Metal Rd.</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>2.7*50,000=1,35,000</td> <td>1.8*1.5Lac=2,70,000</td> <td>4,05,000</td> </tr> </tbody> </table>	Unmetal Rd.	Metal Rd.	Total	2.7*50,000=1,35,000	1.8*1.5Lac=2,70,000	4,05,000	-	
Unmetal Rd.	Metal Rd.	Total							
2.7*50,000=1,35,000	1.8*1.5Lac=2,70,000	4,05,000							
3	Plantation and maintenance of 1815 saplings through State Forest Department under Green Punjab Mission: Plantation cost 36.30 Ha x 50 saplings/Ha= 1815 (approx..) saplings @ Rs.1000 per sapling. Recurring cost@30% of capital cost	18,15,000	6,05,000						
4	Drinking/Domestic water facility (Water supply through tanker, Cost of one tanker-Rs. 3Lac) Mobile Toilet (2No.@1,00,000) and solid waste management bins 4No. @25000) collection and disposal (2 No.- Water Tanker, 3 No.- Mobile Toilet, 8 No.- bins)	8,00,000	1,50,000						
5	Safety equipment's such as gloves, mask, helmet, first aid kit etc (for say @2500/worker) (92 workers*2500)	2,30,000	75,000						

6	Additional Environmental activities (Rs. 1.5 per MT (The amount may be deposited to Forest Department for utilization of the same for development of green area(s)/belt(s)) (8,36,338 *1.5)	12,54,500	-
7	Regular health check-up camps for the workers twice in the year(one Lac per camp upto 50 workers per camp and 1.5 Lac per camp 50-100 worker) engaged in mines shall be organized.	3,00,000	3,00,000
8	Environmental Monitoring (24-Air@ Rs.6000/sample, 12-Water@ 8000/sample, 4-Noise@ Rs.4400/sample and 4-Soil@ Rs.7000/sample).		2,85,600
9	Social welfare activity 1. Waste stabilization pond upgradation 2. Solar Power Plant centralized 3. School, nearby religious place and community hall maintains 4. Educational camp and training and provide agriculture equipments	40,00,000	----
	Total	Rs. 83,99,500	Rs. 20,31,200

Note: Recurring cost for Sr. no. 3 will be for three years but for all other activities except additional environmental responsibilities, annual expenditure will be incurred for the period for which mine plan has been prepared / mining is undertaken.

6) As per the application submitted by project proponent, there is no forest area is involved in the project and mining site does not fall under eco-sensitive zones of wildlife Sanctuary and conservation reserves and NOC in this regard has already been obtained from DFO Pathankot. Also, no litigation pending against the project.

7) The SEAC, constituted under the provision of the EIA Notification, 2006 and comprising of expert member's/domain experts in various fields, has examined the proposal submitted by the project proponent in the desired form along with the EMP report prepared and submitted by the consultant accredited by the Quality Council of India (QCI) / National Accreditation Board for Education and Training (NABET) on behalf of the project proponent in its 291st meeting held on 27.05.2024 and 299th meeting held on 22.07.2024. The SEAC noted that the project proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of the data/information submitted is found to be false/misleading at any stage, the project may be rejected and Environmental Clearance given, if any, may be revoked at the risk and cost of the project proponent.

8) SEAC noted that the project proponent has provided adequate and satisfactory clarifications to the observations raised by it. Therefore, SEAC decided to forward the case to the SEIAA with the recommendation to grant Environmental Clearance for carrying out riverbed mining of minor minerals from riverbed of river Raavi in the revenue estate of Village Kharkhara, Tehsil & Distt. Pathankot, Punjab in an area of 36.30 Ha (mineable area- 29.67 Ha) with production quantity of 8,36,338 MT by Executive Engineer-cum-District Mining Officer, Drainage-Cum-Mining & Geology Division, Water Resources Department, Pathankot Division as per the details mentioned in the application proposal & subsequent presentation /clarifications made by the project proponent and its consultant.

9) The case was, lastly, considered by SEIAA in its 304th meeting held on 26.07.2024 wherein SEIAA observed that the case stands recommended by SEAC. The Authority looked into all the aspects of the project proposal in detail and was satisfied with the same. Therefore, the Authority decided to accept the recommendations of SEAC and grant Environmental Clearance for carrying out riverbed mining of minor minerals from riverbed of river Raavi in the revenue estate of Village Kharkhara, Tehsil & Distt. Pathankot, Punjab in an area of 36.30 Ha (mineable area- 29.67 Ha) with production quantity of 8,36,338 MT by Executive Engineer-cum-District Mining Officer, Drainage-Cum-Mining & Geology Division, Water Resources Department, Pathankot Division as per the details mentioned in the Form-1, PFR, EMP, contour plan and subsequent presentation /clarifications made by the project proponent and its consultant with proposed measures and subject to conditions proposed by SEAC in addition to the proposed measures.

10) Accordingly, SEIAA, Punjab hereby accords Environmental Clearance to the aforesaid project under the provisions of EIA Notification dated 14.09.2006 and its subsequent amendments subject to proposed measures and strict compliance with terms and conditions as per **Annexure-1**.

11) The SEIAA reserves the right to stipulate additional conditions if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time-bound manner. SEIAA may revoke or suspend the environmental clearance if the implementation of any of the above conditions is not found to be satisfactory.

12) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13) This issues as per the decision taken by the Competent Authority.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi
2. The Secretary, Department of Science, Technology & Environment, Government of Punjab, Chandigarh.
3. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Bays No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160030. The detail of the authorized officer of the project proponent is as under:
 - a) Name of the applicant : Executive Engineer-cum-District Mining Officer
 - b) Mobile No. : 93569 00010
 - c) Email Id : xenminingpathankot2022@gmail.com
 - d) Email ID of Env. Consultant : md@ecoparyavaran.org
4. The Deputy Commissioner, Pathankot.
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
6. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, 147001.
7. The Secretary, Punjab Water Regulation and Development Authority, SCO 149-152, Sector 17-C, Chandigarh-160017.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Additional / Amended Conditions

S. No	EC Conditions												
1.1	Enhancement in the total quantity can be approved by SEIAA upon submission of credible replenishment study data												
1.2	The environmental clearance will be valid for a period of 30 years from the date of issuance and further extendable for 20 years, (subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 years) as per the provisions of OM dated 13.12.2022 of the MOEF&CC and further subject to availability of minor minerals and valid Mining Plan for mining of minor minerals in the above said location and Khasra numbers												
1.3	The project proponent shall undertake EMP / Additional Environment Activities as per serial no.19 mentioned in the above table. In case the mining department decides to undertake the plantation through the State Forest Department under GPM scheme, an amount of Rs. 18.15 Lakhs towards the capital cost & Rs 6.05 Lakhs/annum towards the recurring cost for Plantation of 1815 saplings and Rs 12.54 Lakhs for additional environmental activities towards the capital cost and will be deposited in Green Punjab Mission budget sub-head through DFO Pathankot prior to commencement of mining operations for undertaking plantations by the State Forest Department. Other EMP activities will also be undertaken concurrently and proportionally with mining operations												
1.4	<p>The Project Proponent shall deposit annual amounts of Rs 6.05 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each for maintenance of the plantations in the Greening Punjab Mission budget head of the Forest Department through DFO Pathankot as under:</p> <table border="0" data-bbox="379 1016 1350 1256"> <tr> <td>Demand No.</td> <td>32- Forestry and Wildlife</td> </tr> <tr> <td>Major Head</td> <td>0406-Forestry and Wildlife</td> </tr> <tr> <td>Sub Major Head</td> <td>01- Forestry</td> </tr> <tr> <td>Minor Head</td> <td>102- Receipts from Social and Farm Forestry</td> </tr> <tr> <td>Sub Head</td> <td>03- Green Punjab Mission</td> </tr> <tr> <td>Detailed Head</td> <td>01-Green Punjab Mission Fees</td> </tr> </table>	Demand No.	32- Forestry and Wildlife	Major Head	0406-Forestry and Wildlife	Sub Major Head	01- Forestry	Minor Head	102- Receipts from Social and Farm Forestry	Sub Head	03- Green Punjab Mission	Detailed Head	01-Green Punjab Mission Fees
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Sub Head	03- Green Punjab Mission												
Detailed Head	01-Green Punjab Mission Fees												
1.5	The quantities of minor minerals already extracted (if any) in the 3-month window provided for commencing mining operations pending the grant of ECs shall be accounted for and included in the total quantity extracted vis-à-vis quantities permitted in the ECs												
1.6	The project proponent shall, after ceasing mining operations, undertake re-grassing of the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc												
1.7	The project proponent shall comply with all the conditions of the Mining Plan and the recommendations of the Sub-Divisional Committees made in the approved DSR												
1.8	The PP will not extract more than the permissible quantity of 8,36,338 MT minor minerals till credible replenishment data is submitted and approved by SEIAA along with corresponding amendment in the DSR												
1.9	The PP shall be responsible for obtaining NOC of all the Khasra nos. as mentioned in the EC application before starting mining operation												
1.10	The project proponent shall demarcate the mining lease area in the presence of Lambardar of the village, project proponent/ contractor, owner of the land and owner of the adjoining land,												

S. No	EC Conditions
	Revenue officer & Mining officer, etc. Mining lease area will be demarcated on the ground with pucca pillars with reference to some permanent benchmark before starting any mining activity at site
1.11	Mining should begin only after permanent pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the Mining official and its geo-coordinates are made available to the District Level Committee
1.12	Mining shall be carried out through Opencast Semi- mechanised method as permitted in the EC
1.13	Riverbed mining may be carried out in dry stretches of sand aggradations through semi-mechanized methods in rivers with bank-to-bank width of river more than 100 meter
1.14	The excavator to be used for river bed mining should have maximum bucket capacity of 1 cum and maximum boom length of 3 meters
1.15	The excavator used for riverbed mining and flood plain mining should only be tyre mounted
1.16	The excavators to be used for floodplain mining should have bucket capacity upto maximum of 1 cum and boom length upto maximum of 3 meters
1.17	In case of perennial streams and creeks, only manual mining should be undertaken
1.18	The capacity of Tippers to be used for transportation of minor minerals tippers should not exceed 10 tons. For tipper capacity of more than 10 tons, the permission of concerned department responsible for maintenance of that road should be obtained
1.19	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining
1.20	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers
1.21	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone
1.22	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations
1.23	A temporary katcha access road between the bank of the river and the mining area with locally available bio-degradable materials such as sugarcane waste, paddy straws etc. shall be ensured by the project proponent and the same be regularly maintained
1.24	EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
1.25	Mining shall not be undertaken in a mining lease located in 200 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 metre from

S. No	EC Conditions
	the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee
1.26	Mining shall be as per the approved Development/Mining Plan prepared for this project and as per the Mines & Mineral (Development & Regulation) Act, 1957 and rules framed there under as amended from time to time and other relevant Acts/rules related with mining of minor minerals
1.27	Mining shall be as per the approved Mining Plan prepared for this project and as per the Mines & Mineral (Development & Regulation) Act, 1957 and rules framed there under as amended from time to time, other Acts/rules related with mining of minor minerals
1.28	The mining activity shall be carried out strictly as per the Sustainable Sand Mining Management Guidelines 2016, the provisions made in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by MoEF&CC, New Delhi as amended from time to time and the guidelines issued by the Geological Survey of India
1.29	The mining operations will be carried out only from sun-rise to sunset
1.30	The project proponent shall earmark at least two tubewells/ borewells/ wells as observation wells in the adjoining area within a radius of 500 m of the project site and monthly monitoring of the depth is to be carried out. District Mining Officer is to monitor the same
1.31	The project proponent shall obtain Consent to Establish and Consent to Operate from the Punjab Pollution Control Board (PPCB) and effectively implement all the conditions stipulated therein
1.32	The project proponent shall observe the mining site after every 15 days and in case, a Schedule-I or Schedule-II species as per Wildlife Act or any rare or endangered species are reported, the Mining Officer will get a conservation plan prepared in consultation with the Department of Wildlife and ensure its implementation
1.33	The mining of minor mineral (sand) shall be carried out only up to a depth of 2.9 m as approved in mining plan or above the groundwater level, whichever is less
1.34	The project proponent and Mining officer shall ensure that wherever deployment of labour attracts the Mines Act 1952, the provisions thereof shall be strictly followed
1.35	The project proponent shall undertake plantation/afforestation work by planting native species in the nearby area/ adjacent to the mine lease
1.36	The project proponent shall ensure that effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading points and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the ambient air quality parameters conform to the norms prescribed by the Ministry of Environment, Forests & Climate Change (MoEF&CC) /PPCB in this regard
1.37	The project proponent shall undertake adequate safeguard measures during extraction of minor minerals and ensure that due to this activity, the hydro-geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality

S. No	EC Conditions
	shall be carried out around the mine lease area by establishing a network of existing wells, if any, and installing new piezometers during the mining operation
1.38	The periodic monitoring of groundwater [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority (CGWA) and the data thus collected may be sent regularly to the MoEF&CC and its Regional office at Chandigarh, CGWA, the Regional Director, Central Ground Water Board; SEIAA, Punjab and PPCB. If at any stage, it is observed that the groundwater table is getting depleted or rising due to the mining activity, necessary corrective measures shall be carried out
1.39	The project proponent shall obtain necessary prior permission of the competent authorities/CGWA for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project
1.40	In case, mining site falls in the notified block declared by the CGWA, the project proponent shall obtain necessary prior permission for drawl of requisite quantity of water for domestic purposes from District Advisory Committee (DAC) and only use treated waste water for dust suppression activities
1.41	Adequate numbers (as proposed in the EMP) of tree shall be planted, protected, maintained and established by the project proponent in vacant area in the village near to the mining site or through the Forest Department under GPM scheme
1.42	Appropriate mitigation measures shall be taken by the project proponent to prevent pollution at the mining site in consultation with the PPCB. It shall be ensured that there is no leakage of oil and grease at the mining site from the vehicles/mining equipment used for transportation
1.43	Vehicular emissions shall be kept under control and regularly monitored. The project proponent shall ensure that, as far as possible, the transportation route will be away from the habitation area and will not pass through any village. The transportation hours of mined material shall be restricted to non-peak hours only
1.44	The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. All the public roads as well as approach roads shall be maintained and it shall be ensured that the tippers carrying mined material are not loaded beyond the permissible load as per the designed load bearing capacity of the road. Moreover, provision of sufficient funds shall be made in the budget for the proper maintenance of the roads
1.45	A first aid room shall be provided in the project both during construction and operations of the project
1.46	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly
1.47	Provision shall be made for the housing of workers, if residing at site, with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures

S. No	EC Conditions
	to be removed after the completion of the project. In case of non-residential/daily workers, provision of adequate bath rooms, mobile toilets, and mobile STP shall be made to avoid open defecation and treated domestic effluent shall be discharged onto the land for plantation
1.48	The solid waste generated shall be disposed of as per Solid Waste Management (SWM) Rules 2016. Segregation of bio-degradable and non-biodegradable wastes shall be done at site and disposed of as per provisions of SWM Rules. Dustbins will be provided at site and the workers will be guided to put all the waste in these dustbins. if any, in the dustbin. No littering will be permitted at the site as well as in the vicinity
1.49	The critical parameters such as Respirable Suspended Particulate Matter (RSPM) (Particulate matter with size less than 10 microns i.e., PM10) and Nitrogen oxides (NOx) in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water shall also be monitored [(Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH, Faecal Coliform and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The Circular No. J-20012/1/2006-IA. II(M) dated 27.05.2009 issued by MoEF&CC, which is available at www.envfor.nic.in shall also be referred in this regard for its compliance
1.50	The project proponent shall take all precautionary measures during mining operation for conservation and protection of rare and endangered flora & fauna found in the study area. Action plan for conservation of flora and fauna shall be prepared in consultation with the State Forest and Wildlife Department. All the safeguard measures brought out in the Wildlife Conservation Plan so prepared specific to this project site shall be effectively implemented. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional office of the MoEF&CC, Chandigarh and SEIAA, Punjab
1.51	Vehicles hired to be used for transportation of mined material should be in good condition and should conform to the applicable air and noise emission standards as provided in the Motor Vehicles Act, 1988
1.52	Ambient noise levels should conform to the prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored
1.53	The risk assessment and disaster management plan should be prepared
1.54	The project proponent shall submit the site plan showing the earmarked area for storage of mined material
1.55	No mining operation shall be carried out at any point within 75 m of railway line, 60 m from national highway, 50 m from HT line/any public works/reservoirs, tanks/canal/public roads and buildings or inhabitations or 10 m of outer edge of any village road. A safety barrier of 7.5 m width shall be left intact around the mine lease boundary
1.56	The project proponent shall ensure the implementation of the post-closure mining plan as proposed by the project proponent in the Mining plan
1.57	The project proponent shall comply with the condition imposed by District Forest Officer

S. No	EC Conditions
	(DFO) while granting NOC
1.58	The Project Proponent shall report monitoring data on air pollution, traffic management, levels of production and maintenance of Road etc

Standard EC Conditions for (Mining of minerals)

1. Miscellaneous

S. No	EC Conditions
1.1	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Punjab
1.2	No change in the calendar plan including excavation, quantum of mineral sand/gravel (minor mineral) and waste should be made without the approval of the competent authority
1.3	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM) and NO _x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the PPCB
1.4	Data on ambient air quality RSPM (Particulate matter with size less than 10 micron i.e., PM) & NO _x should be regularly submitted to the MoEF&CC including its Regional office located at Chandigarh and the PPCB / Central Pollution Control Board (CPCB) once in six months and SEIAA, Punjab
1.5	Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained
1.6	Personnel working in dusty areas should wear protective respiratory devices and should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed
1.7	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a senior executive, who will report directly to the head of the organization
1.8	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional office located at Chandigarh and SEIAA, Punjab
1.9	The project proponent should inform to the Regional Office of MoEF&CC located at Chandigarh and SEIAA, Punjab regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of mining operations
1.10	The Regional office of MoEF&CC located at Chandigarh and PPCB shall monitor compliance of

S. No	EC Conditions
	the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional office by furnishing the requisite data / information / monitoring reports
1.11	The project proponent shall submit six-monthly reports on the status of compliance of the stipulated environmental clearance conditions including the results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional office Chandigarh, the respective Zonal Office of CPCB, PPCB, and SEIAA, Punjab. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office MoEF&CC, Chandigarh, the respective Zonal Office of CPCB and PPCB, and SEIAA, Punjab
1.12	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
1.13	The project proponent should display a copy of the clearance letter at the Regional office, District Industries Centre and the Collector's office/ Tehsildar's office
1.14	The environmental statement for each financial year ending 31 March in Form-V as is mandated to be submitted by the project proponent to the PPCB (as prescribed under the Environment (Protection) Rules, 1986 amended from time to time), shall also be put on the website of the company along with the status of compliance of environmental clearance conditions. In addition, it shall also be sent to the Regional office of the MoEF&CC, Chandigarh and SEIAA, Punjab by e-mail
1.15	The project proponent shall adhere to the commitments made in the Environment Management Plan
1.16	The project proponent should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the environmental clearance letter informing that the project has been accorded Environmental Clearance (EC) and a copy of the clearance letter is available with the PPCB and also at web site of MoEF&CC at http://envfor.nic.in and a copy of the same should be forwarded to the Regional office of MoEF&CC at Chandigarh and SEIAA, Punjab
1.17	The MoEF&CC and SEIAA, Punjab or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection
1.18	The SEIAA may cancel the EC granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this EC, it is found/ come to the knowledge of the SEIAA that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the EC or incase of non-compliance of EC conditions
1.19	The project proponent shall get the micro chemical analysis of the mined material done from an approved laboratory once in a year and shall submit the analysis results to the MoEF&CC/PPCB and SEIAA, Punjab
1.20	The project proponent shall ensure that the contractor shall engage people of local area for mining purpose as far as possible, so as to generate opportunities of employment for them

S. No	EC Conditions
1.21	The project proponent may apply for transfer of EC under EIA notification dated 14.09.2006 to the other contractor finalized by the Department of Industries & Commerce to SEIAA, Punjab. However, no activity shall be undertaken by the contractor till the EC is transferred in his name and the transferee will be lawfully bound to comply with all the conditions of the EC
1.22	The monitoring of the mining project shall be carried out by the State/District Level Environment Management Cells constituted by the Govt. of Punjab vide notifications dated 03.12.2012



Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
PCS
Member Secretary, SEIAA

Date: 31/07/2024





सत्यमेव जयते

File No.: 2024/EC/T/198

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
PUNJAB)



Dated 02/08/2024



To,

Sh. SUDHIR KUMAR,
M/s Kissan Petroleum (K.S.K),
Village Peer Baksh Chouhan, Jalabad West, Fazilka, Punjab-152024
kissanpetroleum55@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/490550/2024 dated 31/07/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5490677T
(ii) File No.	2024/EC/T/198
(iii) Clearance Type	Transfer of EC
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project- Chak Hari Rai
(viii) Location of Project (District, State)	Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab
(ix) Issuing Authority	SEIAA
(x) EC Date	02/08/2024
(xi) Details of Transferee	M/s Kissan Petroleum (K.S.K) Village Peer Baksh Chouhan, Jalalabad West, Fazilka, Punjab
(xii) Details of Transferor	Executive Engineer-cum-District Mining Officer, Department of Water Resource, Pathankot

3) As decided by the SEIAA in its 306th meeting held on 01.08.2024, the Environmental Clearance granted to Executive Engineer-cum-District Mining Officer, Pathankot, Drainage cum-Mining and Geology, WRD, Department of Water Resource Madhopur, Pathankot, Punjab vide EC ID No. EC24B0107PB5995865N dated 31.07.2024 for carrying out

mining of minor minerals (sand) from CMS site namely “Chak Hari Rai” with production capacity of 6,17,317 MT in an area of 23.80 Ha area (mineable area-21.90 Ha) in the river bed of River Ravi, located in the revenue estate of Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab is transferred in the name of M/s Kissan Petroleum (K.S.K), Village Peer Baksh Chouhan, Jalalabad West, Fazilka, Punjab. The Environmental Clearance will be valid for a period of 30 years from the date of issuance of original Environmental Clearance or till the validity of contract period with the Mining Department, whichever is earlier, subject to the same terms and conditions as mentioned in the original EC along with **special condition** as under:

i) The Project Proponent shall deposit annual recurring amount of Rs 4 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each in the Greening Punjab Mission budget head of the Forest Department through DFO, Pathankot as under:

Demand No.	32- Forestry and Wildlife
Major Head	0406-Forestry and Wildlife
Sub Major Head	01- Forestry
Minor Head	102- Receipts from Social and Farm Forestry
Sub Head	03- Green Punjab Mission
Detailed Head	01-Green Punjab Mission Fees

ii) Upon expiry of the Mining Contract, or in case the same is cancelled / revoked by the Mining Department, the EC will revert back to the Executive Engineer-cum-District Mining Officer, Pathankot, Drainage cum-Mining and Geology, WRD, Department of Water Resource Madhopur, Pathankot, Punjab.

4) This letter must remain appended with the original Environmental Clearance granted vide EC ID No. EC24B0107PB5995865N dated 31.07.2024.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD -cum-office complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
4. The Deputy Commissioner, Pathankot.
5. The Deputy Director General (C), Ministry of Environment, Forests & Climate Change, Northern Regional Office, Bays No. 24-25, Sector- 31-A, Chandigarh.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. Monitoring Cell, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110003.
8. The Executive Engineer-cum-Mining Officer, Pathankot.
9. The Joint Director, Ministry of Environment & Forests, Northern Regional Office, Bays No. 24-25, Sector- 31(A), Chandigarh. The detail of the applicant is as under:

- a) Name of the applicant : Sh. Sudhir Kumar, Proprietor
- b) Phone no. : 8054700668, 9717137943
- c) E-mail id : kissanpetroleum55@gmail.com

Signature Not Verified

Digitally Signed by : Harjeet Singh Sandhu
PCS
Member Secretary, SIAA

Date: 02/08/2024



सत्यमेव जयते

File No.: 2024/EC/F/121
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), PUNJAB)



Dated 31/07/2024



To,

Executive Engineer-cum-District Mining Officer, Pathankot
 Department of Water Resource
 Madhopur, Pathankot, PUNJAB, 145023
 xenminingpathankot2022@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/PB/MIN/471583/2024 dated 21/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107PB5995865N
(ii) File No.	2024/EC/F/121
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Sand Mining Project-Chak Hari Rai
(ix) Location of Project (District, State)	Village Chak Hari Rai, Distt. Pathankot, Punjab
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3) The State Environment Impact Assessment Authority, Punjab has examined the proposal for grant of Environmental Clearance for undertaking mining of minor minerals from Riverbed of River Raavi located at Village Chak Hari Rai, Distt. Pathankot, Punjab in an area of 23.80 Ha (mineable area-21.90 Ha) with production quantity of 6,17,317 MT. The project is covered under category 'B1' of activity 1(a); 'Mining of Minor Minerals' projects as per the schedule appended to the EIA Notification 14.09.2006 and its subsequent amendments and requires appraisal at the State level.

4) The proposal has been appraised as per the procedure prescribed under the provisions of EIA Notification 14.09.2006 based on mandatory documents enclosed with the online application viz Online Form, Pre-feasibility report, Approved Mining plan, EMP, Final District Report, Contour plan, and additional documents and subsequent presentation

/clarifications made by the project proponent and his consultant to the observations of State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC).

5) The details of the project, as per the application and documents/ presentation submitted by the project proponent and also as informed during the meetings of SEAC/SEIAA are as under:

1.	Project Name & Location	Sand mining project at Village Chak Hari Rai, Tehsil & District- Pathankot, Punjab		
2.	Project/activity covered under item of scheduled to the EIA Notification,14.09.2006	1(a) Mining of Minor Minerals		
3.	Category of Project	B1		
4.	Mineral (s) to be mined	Sand		
5.	Details of Mining Lease	Commercial Mining site, Ownership of land belongs to the Private Person.		
6.	Capacity of Mine	6,17,317 MT		
7.	Mining Lease Area & depth of Mining	23.80 Ha area (mineable area-21.90 Ha) & 2.9 mtr depth as per mining plan.		
8.	Project cost	Rs. 8,64,24,380/-		
9.	Hadbast No.	85		
10.	Land Khasra No.	Khasra No: 3//24, 25, 4//21, 22, 5//11, 18, 19, 21, 22, 6//1, 2, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 22, 23, 24, 25, 7//8/1, 9/1, 9/2, 11/1, 14, 15, 16, 17, 13//7, 8, 11/2, 12, 13, 14, 15, 16, 17, 18, 19, 20, 22, 23, 24, 25, 14//3, 4, 5, 6, 7, 8, 11, 12, 13, 14, 15, 18, 19, 20, 21, 22, 15//1, 2, 10, 16/1, 17//3, 4, 5, 7.		
11.	Latitude & Longitude	Pillar No.	Latitude	Longitude
		1	32°18'52.54"N	75°29'15.40"E
		2	32°18'54.52"N	75°29'17.99"E
		3	32°18'54.48"N	75°29'23.08"E
		4	32°18'52.51"N	75°29'28.21"E
		5	32°18'56.43"N	75°29'28.23"E
		6	32°18'56.43"N	75°29'23.11"E
12.	Details of Mining Plan	Mining plan for the Chak Hari Rai Sand mining site was approved by Assistant Geologist, Punjab vide No. GIg/PB/MP/ Chak Hari Rai/591 dated 10.07.2024.		
13.	Status of forest clearance	Site approved by Sub-Divisional Committee		
14.	Method of mining	Semi-Mechanized		
15.	Workers (when fully operational)	60		
16.	Water Requirements & source	Domestic: 2.7 KLD Dust Suppression: 1 KLD Total: 3.7KLD Source of water: private tankers		
17.	Waste water generation, Treatment & its Disposal	· Waste Water Generation- 2.16 KLD · Treatment- Septic tank · Disposal – On to land for plantation		
18.	Solid waste generation and its disposal	Solid waste will be disposed as per Solid Waste Management Rules, 2016		
19.	Environment Management Plan along with Budgetary			

breakup and responsibility to implement	Sr. No	Environment mitigation measure	Capital Cost (In Rs.)	Recurring Cost (Rs./annum)
	1	Water Sprinkling Measures to be done on haul road through water tanker (Rs. 260/km/day for 300 days) to suppress dust. (2.8 KM* Rs. 260/km)	-	2,18,400
	2	Haul Road and other Roads Repair and maintenance (50,000 per km for unmetal road and 1.5Lac per km for metal road) Unmetal Rd. Metal Rd. Total 2.8*50,000= 4.2*1.5Lac= 1,40,000 6,30,000 7,70,000	-	7,70,000
	3	Plantation and maintenance of 1362saplings through State Forest Department under Green Punjab Mission: Plantation cost 23.80 Ha x 50 saplings/Ha= 1190 saplings @ Rs.1000 per sapling. Recurring cost@30% of capital cost	11,90,000	4,00,000
	4	Drinking/Domestic water facility (Water supply through tanker, Cost of one tanker-Rs. 3Lac) Mobile Toilet (2No.@1,00,000) and solid waste management bins 4No. @25000) collection and disposal (1 No.- Water Tanker, 2 No.- Mobile Toilet, 6 No.- bins)	6,00,000	1,00,000
	5	Safety equipment's such as gloves, mask, helmet, first aid kit etc (for say @2500/worker) (60 workers*2500)	1,50,000	50,000
	6	Additional Environmental activities (Rs. 1.5 per MT) (The amount may be deposited to Forest Department for utilization of the 9,26,000 same for development of green area(s)/belt(s)) (6,17,317 MT *1.5)	9,26,000	-
	7	Regular health check-up camps for the workers twice in the year(one Lac per camp upto 50 workers per camp and 1.5 Lac per camp 50-100 worker) engaged in mines shall be organized.	3,00,000	3,00,000
	8	Environmental Monitoring (96-Air@ Rs.6000/sample, 6-Water@ 8000/sample, 4-Noise@ Rs.4400/sample and 4-Soil@	-	2,85,600

	Rs.7000/sample).		
	Social welfare activity		
	1. Waste stabilization pond upgradation		
9	2. Solar Power Plant centralized	30,00,000	--
	3. School, nearby religious place and community hall maintains		
	4. Educational camp and training and provide agriculture equipments		
	Total	Rs. 61,66,000	Rs. 21,24,000

Note: Recurring cost for Sr. no. 3 will be for three years but for all other activities except additional environmental responsibilities, annual expenditure will be incurred for the period for which mine plan has been prepared / mining is undertaken.

6) As per the application submitted by project proponent, there is no forest area is involved in the project and mining site does not fall under eco-sensitive zones of wildlife Sanctuary and conservation reserves and NOC in this regard has already been obtained from DFO Pathankot. Also, no litigation pending against the project.

7) The SEAC, constituted under the provision of the EIA Notification, 2006 and comprising of expert member's/domain experts in various fields, has examined the proposal submitted by the project proponent in the desired form along with the EMP report prepared and submitted by the consultant accredited by the Quality Council of India (QCI) / National Accreditation Board for Education and Training (NABET) on behalf of the project proponent in its 291st meeting held on 27.05.2024 and 299th meeting held on 22.07.2024. The SEAC noted that the project proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of the data/information submitted is found to be false/misleading at any stage, the project may be rejected and Environmental Clearance given, if any, may be revoked at the risk and cost of the project proponent.

8) SEAC noted that the project proponent has provided adequate and satisfactory clarifications to the observations raised by it. Therefore, SEAC decided to forward the case to the SEIAA with the recommendation to grant Environmental Clearance for undertaking mining of minor minerals from Riverbed of River Raavi located in the revenue estate of Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab in 23.80 Ha area (mineable area-21.90 Ha) for quantity 6,17,317 MT, by Executive Engineer-cum-District Mining Officer, Drainage-Cum-Mining & Geology Division, Water Resources Department, Pathankot Division as per the details mentioned in the application proposal & subsequent presentation /clarifications made by the project proponent and its consultant.

9) The case was, lastly, considered by SEIAA in its 304th meeting held on 26.07.2024 wherein SEIAA observed that the case stands recommended by SEAC. The Authority looked into all the aspects of the project proposal in detail and was satisfied with the same. Therefore, the Authority decided to accept the recommendations of SEAC and to grant Environmental Clearance for undertaking mining of minor minerals from Riverbed of River Raavi located in the revenue estate of Village Chak Hari Rai, Tehsil & Distt. Pathankot, Punjab in 23.80 Ha area (mineable area-21.90 Ha) for quantity 6,17,317 MT, by Executive Engineer-cum-District Mining Officer, Drainage-Cum-Mining & Geology Division, Water Resources Department, Pathankot Division as per the details mentioned in the Form-1, PFR, EMP, contour plan and subsequent presentation /clarifications made by the project proponent and its consultant with proposed measures and subject to conditions proposed by SEAC in addition to the proposed measures.

10) Accordingly, SEIAA, Punjab hereby accords Environmental Clearance to the aforesaid project under the provisions of EIA Notification dated 14.09.2006 and its subsequent amendments subject to proposed measures and strict compliance with terms and conditions as per **Annexure-1**.

11) The SEIAA reserves the right to stipulate additional conditions if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time-bound manner. SEIAA may revoke or suspend the environmental clearance if the implementation of any of the above conditions is not found to be satisfactory.

12) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13) This issues as per the decision taken by the Competent Authority.

Copy To

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi
2. The Secretary, Department of Science, Technology & Environment, Government of Punjab, Chandigarh.
3. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Bays No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160030. The detail of the authorized officer of the project proponent is as under:
 - a) Name of the applicant : Executive Engineer-cum-District Mining Officer
 - b) Mobile No. : 93569 00010
 - c) Email Id : xenminingpathankot2022@gmail.com
 - d) Email ID of Env. Consultant : md@ecoparyavaran.org
4. The Deputy Commissioner, Pathankot.
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
6. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, 147001.
7. The Secretary, Punjab Water Regulation and Development Authority, SCO 149-152, Sector 17-C, Chandigarh-160017.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Additional / Amended Conditions

S. No	EC Conditions
1.1	Enhancement in the total quantity can be approved by SEIAA upon submission of credible replenishment study data
1.2	The environmental clearance will be valid for a period of 30 years from the date of issuance and further extendable for 20 years, (subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 years) as per the provisions of OM dated 13.12.2022 of the MOEF&CC and further subject to availability of minor minerals and valid Mining Plan for mining of minor minerals in the above said location and Khasra numbers
1.3	The project proponent shall undertake EMP / Additional Environment Activities as per serial no. 19 mentioned in the above table. In case the mining department decides to undertake the plantation through the State Forest Department under GPM scheme, an amount of Rs. 11.90 Lakhs towards the capital cost & Rs 4 Lakhs/annum towards the recurring cost for Plantation of 1190 saplings and Rs 9.26 Lakhs for additional environmental activities towards the capital cost and will be deposited in Green Punjab Mission budget sub-head through DFO Pathankot prior to commencement of mining

S. No	EC Conditions												
	operations for undertaking plantations by the State Forest Department. Other EMP activities will also be undertaken concurrently and proportionally with mining operations												
1.4	<p>The Project Proponent shall deposit annual amounts of Rs 4 Lakhs on 01.04.2025, 01.04.2026 and 01.04.2027 each for maintenance of the plantations in the Greening Punjab Mission budget head of the Forest Department through DFO Pathankot as under:</p> <table border="0"> <tr> <td>Demand No.</td> <td>32- Forestry and Wildlife</td> </tr> <tr> <td>Major Head</td> <td>0406-Forestry and Wildlife</td> </tr> <tr> <td>Sub Major Head</td> <td>01- Forestry</td> </tr> <tr> <td>Minor Head</td> <td>102- Receipts from Social and Farm Forestry</td> </tr> <tr> <td>Sub Head</td> <td>03- Green Punjab Mission</td> </tr> <tr> <td>Detailed Head</td> <td>01-Green Punjab Mission Fees</td> </tr> </table>	Demand No.	32- Forestry and Wildlife	Major Head	0406-Forestry and Wildlife	Sub Major Head	01- Forestry	Minor Head	102- Receipts from Social and Farm Forestry	Sub Head	03- Green Punjab Mission	Detailed Head	01-Green Punjab Mission Fees
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Sub Head	03- Green Punjab Mission												
Detailed Head	01-Green Punjab Mission Fees												
1.5	The quantities of minor minerals already extracted (if any) in the 3-month window provided for commencing mining operations pending the grant of ECs shall be accounted for and included in the total quantity extracted vis-à-vis quantities permitted in the ECs												
1.6	The project proponent shall, after ceasing mining operations, undertake re-grassing of the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc												
1.7	The project proponent shall comply with all the conditions of the Mining Plan and the recommendations of the Sub-Divisional Committees made in the approved DSR												
1.8	The PP will not extract more than the permissible quantity of 6,17,317 MT (including 8161 MT already extracted) minor minerals till credible replenishment data is submitted and approved by SEIAA along with corresponding amendment in the DSR												
1.9	The PP shall be responsible for obtaining NOC of all the Khasra nos. as mentioned in the EC application before starting mining operation												
1.10	The project proponent shall demarcate the mining lease area in the presence of Lambardar of the village, project proponent/ contractor, owner of the land and owner of the adjoining land, Revenue officer & Mining officer, etc. Mining lease area will be demarcated on the ground with pucca pillars with reference to some permanent benchmark before starting any mining activity at site												
1.11	Mining should begin only after permanent pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the Mining official and its geo-coordinates are made available to the District Level Committee												
1.12	Mining shall be carried out through Opencast Semi- mechanised method as permitted in the EC												
1.13	Riverbed mining may be carried out in dry stretches of sand aggradations through semi-mechanized methods in rivers with bank-to-bank width of river more than 100 meter												
1.14	The excavator to be used for river bed mining should have maximum bucket capacity of 1 cum and maximum boom length of 3 meters												

S. No	EC Conditions
1.15	The excavator used for riverbed mining and flood plain mining should only be tyre mounted
1.16	The excavators to be used for floodplain mining should have bucket capacity upto maximum of 1 cum and boom length upto maximum of 3 meters
1.17	In case of perennial streams and creeks, only manual mining should be undertaken
1.18	The capacity of Tippers to be used for transportation of minor minerals tippers should not exceed 10 tons. For tipper capacity of more than 10 tons, the permission of concerned department responsible for maintenance of that road should be obtained
1.19	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining
1.20	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers
1.21	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone
1.22	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations
1.23	A temporary katcha access road between the bank of the river and the mining area with locally available bio-degradable materials such as sugarcane waste, paddy straws etc. shall be ensured by the project proponent and the same be regularly maintained
1.24	EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection
1.25	Mining shall not be undertaken in a mining lease located in 200 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 metre from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee
1.26	Mining shall be as per the approved Development/Mining Plan prepared for this project and as per the Mines & Mineral (Development & Regulation) Act, 1957 and rules framed there under as amended from time to time and other relevant Acts/rules related with mining of minor minerals
1.27	Mining shall be as per the approved Mining Plan prepared for this project and as per the Mines & Mineral (Development & Regulation) Act, 1957 and rules framed there under as amended from time to time, other Acts/rules related with mining of minor minerals
1.28	The mining activity shall be carried out strictly as per the Sustainable Sand Mining Management Guidelines 2016, the provisions made in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by MoEF&CC, New Delhi as amended from time to time and the guidelines issued by the Geological Survey of India

S. No	EC Conditions
1.29	The mining operations will be carried out only from sun-rise to sunset
1.30	The project proponent shall earmark at least two tubewells/ borewells/ wells as observation wells in the adjoining area within a radius of 500 m of the project site and monthly monitoring of the depth is to be carried out. District Mining Officer is to monitor the same
1.31	The project proponent shall obtain Consent to Establish and Consent to Operate from the Punjab Pollution Control Board (PPCB) and effectively implement all the conditions stipulated therein
1.32	The project proponent shall observe the mining site after every 15 days and in case, a Schedule-I or Schedule-II species as per Wildlife Act or any rare or endangered species are reported, the Mining Officer will get a conservation plan prepared in consultation with the Department of Wildlife and ensure its implementation
1.33	The mining of minor mineral (sand) shall be carried out only up to a depth of 2.9 m as approved in mining plan or above the groundwater level, whichever is less
1.34	The project proponent and Mining officer shall ensure that wherever deployment of labour attracts the Mines Act 1952, the provisions thereof shall be strictly followed
1.35	The project proponent shall undertake plantation/afforestation work by planting native species in the nearby area/ adjacent to the mine lease
1.36	The project proponent shall ensure that effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading points and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the ambient air quality parameters conform to the norms prescribed by the Ministry of Environment, Forests & Climate Change (MoEF&CC) /PPCB in this regard
1.37	The project proponent shall undertake adequate safeguard measures during extraction of minor minerals and ensure that due to this activity, the hydro-geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells, if any, and installing new piezometers during the mining operation
1.38	The periodic monitoring of groundwater [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority (CGWA) and the data thus collected may be sent regularly to the MoEF&CC and its Regional office at Chandigarh, CGWA, the Regional Director, Central Ground Water Board; SEIAA, Punjab and PPCB. If at any stage, it is observed that the groundwater table is getting depleted or rising due to the mining activity, necessary corrective measures shall be carried out
1.39	The project proponent shall obtain necessary prior permission of the competent authorities/CGWA for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project
1.40	In case, mining site falls in the notified block declared by the CGWA, the project proponent shall obtain necessary prior permission for drawl of requisite quantity of water for domestic purposes

S. No	EC Conditions
	from District Advisory Committee (DAC) and only use treated waste water for dust suppression activities
1.41	Adequate numbers (as proposed in the EMP) of tree shall be planted, protected, maintained and established by the project proponent in vacant area in the village near to the mining site or through the Forest Department under GPM scheme
1.42	Appropriate mitigation measures shall be taken by the project proponent to prevent pollution at the mining site in consultation with the PPCB. It shall be ensured that there is no leakage of oil and grease at the mining site from the vehicles/mining equipment used for transportation
1.43	Vehicular emissions shall be kept under control and regularly monitored. The project proponent shall ensure that, as far as possible, the transportation route will be away from the habitation area and will not pass through any village. The transportation hours of mined material shall be restricted to non-peak hours only
1.44	The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. All the public roads as well as approach roads shall be maintained and it shall be ensured that the tippers carrying mined material are not loaded beyond the permissible load as per the designed load bearing capacity of the road. Moreover, provision of sufficient funds shall be made in the budget for the proper maintenance of the roads
1.45	A first aid room shall be provided in the project both during construction and operations of the project
1.46	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly
1.47	Provision shall be made for the housing of workers, if residing at site, with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project. In case of non-residential/daily workers, provision of adequate bath rooms, mobile toilets, and mobile STP shall be made to avoid open defecation and treated domestic effluent shall be discharged onto the land for plantation
1.48	The solid waste generated shall be disposed of as per Solid Waste Management (SWM) Rules 2016. Segregation of bio-degradable and non-biodegradable wastes shall be done at site and disposed of as per provisions of SWM Rules. Dustbins will be provided at site and the workers will be guided to put all the waste in these dustbins. if any, in the dustbin. No littering will be permitted at the site as well as in the vicinity
1.49	The critical parameters such as Respirable Suspended Particulate Matter (RSPM) (Particulate matter with size less than 10 microns i.e., PM10) and Nitrogen oxides (NOx) in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water shall also be monitored [(Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH, Faecal Coliform and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The Circular No. J-20012/1/2006-IA. II(M) dated 27.05.2009 issued by MoEF&CC, which is available at www.envfor.nic.in shall also be referred in this regard

S. No	EC Conditions
	for its compliance
1.50	The project proponent shall take all precautionary measures during mining operation for conservation and protection of rare and endangered flora & fauna found in the study area. Action plan for conservation of flora and fauna shall be prepared in consultation with the State Forest and Wildlife Department. All the safeguard measures brought out in the Wildlife Conservation Plan so prepared specific to this project site shall be effectively implemented. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional office of the MoEF&CC, Chandigarh and SEIAA, Punjab
1.51	Vehicles hired to be used for transportation of mined material should be in good condition and should conform to the applicable air and noise emission standards as provided in the Motor Vehicles Act, 1988
1.52	Ambient noise levels should conform to the prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored
1.53	The risk assessment and disaster management plan should be prepared
1.54	The project proponent shall submit the site plan showing the earmarked area for storage of mined material
1.55	No mining operation shall be carried out at any point within 75 m of railway line, 60 m from national highway, 50 m from HT line/any public works/reservoirs, tanks/canal/public roads and buildings or inhabitations or 10 m of outer edge of any village road. A safety barrier of 7.5 m width shall be left intact around the mine lease boundary
1.56	The project proponent shall ensure the implementation of the post-closure mining plan as proposed by the project proponent in the Mining plan
1.57	The project proponent shall comply with the condition imposed by District Forest Officer (DFO) while granting NOC
1.58	The Project Proponent shall report monitoring data on air pollution, traffic management, levels of production and maintenance of Road etc

Standard EC Conditions for (Mining of minerals)

1. Miscellaneous

S. No	EC Conditions
1.1	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Punjab
1.2	No change in the calendar plan including excavation, quantum of mineral sand/gravel (minor mineral) and waste should be made without the approval of the competent authority

S. No	EC Conditions
1.3	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM) and NO _x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the PPCB
1.4	Data on ambient air quality RSPM (Particulate matter with size less than 10 micron i.e., PM) & NO _x should be regularly submitted to the MoEF&CC including its Regional office located at Chandigarh and the PPCB / Central Pollution Control Board (CPCB) once in six months and SEIAA, Punjab
1.5	Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained
1.6	Personnel working in dusty areas should wear protective respiratory devices and should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed
1.7	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a senior executive, who will report directly to the head of the organization
1.8	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional office located at Chandigarh and SEIAA, Punjab
1.9	The project proponent should inform to the Regional Office of MoEF&CC located at Chandigarh and SEIAA, Punjab regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of mining operations
1.10	The Regional office of MoEF&CC located at Chandigarh and PPCB shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional office by furnishing the requisite data / information / monitoring reports
1.11	The project proponent shall submit six-monthly reports on the status of compliance of the stipulated environmental clearance conditions including the results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional office Chandigarh, the respective Zonal Office of CPCB , PPCB, and SEIAA, Punjab. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional office MoEF&CC, Chandigarh, the respective Zonal Office of CPCB and PPCB, and SEIAA, Punjab
1.12	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent
1.13	The project proponent should display a copy of the clearance letter at the Regional office, District Industries Centre and the Collector's office/ Tehsildar's office

S. No	EC Conditions
1.14	The environmental statement for each financial year ending 31 March in Form-V as is mandated to be submitted by the project proponent to the PPCB (as prescribed under the Environment (Protection) Rules, 1986 amended from time to time), shall also be put on the website of the company along with the status of compliance of environmental clearance conditions. In addition, it shall also be sent to the Regional office of the MoEF&CC, Chandigarh and SEIAA, Punjab by e-mail
1.15	The project proponent shall adhere to the commitments made in the Environment Management Plan
1.16	The project proponent should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the environmental clearance letter informing that the project has been accorded Environmental Clearance (EC) and a copy of the clearance letter is available with the PPCB and also at web site of MoEF&CC at http://envfor.nic.in and a copy of the same should be forwarded to the Regional office of MoEF&CC at Chandigarh and SEIAA, Punjab
1.17	The MoEF&CC and SEIAA, Punjab or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection
1.18	The SEIAA may cancel the EC granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this EC, it is found/ come to the knowledge of the SEIAA that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the EC or incase of non-compliance of EC conditions
1.19	The project proponent shall get the micro chemical analysis of the mined material done from an approved laboratory once in a year and shall submit the analysis results to the MoEF&CC/PPCB and SEIAA, Punjab
1.20	The project proponent shall ensure that the contractor shall engage people of local area for mining purpose as far as possible, so as to generate opportunities of employment for them
1.21	The project proponent may apply for transfer of EC under EIA notification dated 14.09.2006 to the other contractor finalized by the Department of Industries & Commerce to SEIAA, Punjab. However, no activity shall be undertaken by the contractor till the EC is transferred in his name and the transferee will be lawfully bound to comply with all the conditions of the EC
1.22	The monitoring of the mining project shall be carried out by the State/District Level Environment Management Cells constituted by the Govt. of Punjab vide notifications dated 03.12.2012

Signature Not Verified

Digitally Signed by: Harjeet Singh Sandhu
PCS
Member Secretary, SEIAA

Date: 31/07/2024

Sr. No.	Name & Address of the industry	District	Water Act, 1974		Air Act, 1981	
			Consent Status	Date of Expiry	Consent Status	Date of Expiry
1	ANKUR STONE CRUSHER, VILLAGE DHAKI SAIDAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	07.03.2029	G	07.03.2029
2	BABA BUDHA JI STONE CRUSHER, TREETI,P.O.HARYAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	27.03.2029	G	27.03.2029
3	BEAS STONE CRUSHER, DHAKKI SAIDAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	14.02.2029	G	14.02.2029
4	BEE ESS STONE CRUSHER , GHANDRAN PO MIRTHAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	13.02.2029	G	13.02.2029
5	DIAMOND BAJRI CO., GANDHRAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	30.09.2028	G	30.09.2028
6	FRIENDS ENTERPRISES, DHAKI SAIDAN,MIRTHAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	13.03.2029	G	13.03.2029
7	GAGANDEEP STONE CRUSHER (OLD NEW SHANE PUNJAB SCREENER), DHAKI SAIDAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	30.09.2027	G	30.09.2027
8	HANSPAL STONE CRUSHER , DHAKI SAIDAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	16.07.2029	G	16.07.2029
9	HARI OM STONE CRUSHER, TREHATTI P.O. HARYAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	30.09.2028	G	30.09.2028
10	JAI DURGA SCREENER & CRUSHER, DHAKI SAIDAN PO KAUNTERPUR, TEHSIL & DISTT. PATHANKOT	Pathankot	G	20.05.2030	G	20.05.2030
11	JEHLUM STONE CRUSHER, DHAKKI SAIDAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	13.02.2029	G	13.02.2029
12	JULLUNDHAR STONE CRUSHER., MIRTHAL, G.T.ROAD, TEHSIL & DISTT. PATHANKOT	Pathankot	G	06.06.2030	G	06.06.2030
13	MAHAJAN STONE CRUSHING CO., DHAKI SAIDAN,PO KAUNTERPUR, PATHANKOT, PATHANKOT	Pathankot	G	27.05.2030	G	27.05.2030
14	MAHALUXMI SCREENER, MIRTHAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	13.02.2029	G	13.02.2029
15	MARS CRUSHER, TREHETI, PO HARYAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	30.09.2028	G	30.09.2028
16	OM STONE CRUSHER, GHANDRAN P.O.MIRTHAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	13.03.2029	G	13.03.2029
17	OM STONE CRUSHER, TREETI, P.O. HARYAL, DISTRICT PATHANKOT	Pathankot	G	30.09.2028	G	30.09.2028
18	RAVI STONE CRUSHER, DHAKI SAIDAN, PATHANKOT, PATHANKOT	Pathankot	G	12.04.2029	G	12.04.2029
19	S.K. STONE CRUSHER., HARYAL, PATHANKOT	Pathankot	G	30.09.2028	G	30.09.2028
20	S.P.A. STONE CRUSHER, HARYAL, PATHANKOT	Pathankot	G	13.02.2029	G	13.02.2029
21	SATLUJ STONE CRUSHER, DHAKKI SAIDAN, PATHANKOT, PATHANKOT	Pathankot	G	03.08.2030	G	03.08.2030
22	SHRI OM STONE CRUSHER UDYOG SAMITI, BAGHAR, PO HARYAL, TEHSIL & DISTT. PATHANKOT	Pathankot	G	27.03.2029	G	27.03.2029
23	SUPER STONE CRUSHER, DHAKI SAIDAN, TEHSIL & DISTT. PATHANKOT	Pathankot	G	13.02.2029	G	13.02.2029
24	THAKUR STONE CRUSHER, HARYAL, PATHANKOT, PATHANKOT	Pathankot	G	30.09.2026	G	30.09.2026
25	Vashnvi Stone Crusher, Village Trehti, Post Office Haryal, Tehsil and District Pathankot	Pathankot	G	30.09.2028	G	30.09.2028
26	Jai Shankar Stone Crusher, Village-Haryal, Tehsil & District Pathankot	Pathankot	G	30.09.2029	G	30.09.2029
27	SHIV SHAKTI STONE CRUSHING CO., Village Dhaki Saidan, Post Office Kaunterpur, Tehsil and District Pathankot.	Pathankot	G	04.12.2030	G	04.12.2030

**Government of Punjab
Department of Mines & Geology**

To

Chairman,
Punjab Pollution Control Board,
Patiala, Punjab.

Memo No: 4281-86/E-684294
Date: 02.08.2024

Subject: Grant of Consent to Establish in compliance with NGT Orders Dated 10.12.2020 in the matter of O.A. No. 57.2020.

- I. Please refer to above mentioned subject.
- II. In compliance with the Hon'ble NGT orders dated 10.12.2020 in the matter of OA no. 57 of 2020, it was previously requested vide letter No. I/868194/2024 dated 26.06.2024 to keep the issuance of Consent to Establish to new stone crushers on hold until new guidelines regarding their establishment are framed by the Department of Mines and Geology.
- III. Government of Punjab, Department of Mines & Geology vide order No. E- 526419/WR-PROJ/12/2023-PJ6/193 dated 15.07.2024 has directed that in future, only those Crusher Units shall be registered by the Director, Mines & Geology, which, as per Punjab Crusher Policy 2023, have obtained Consent to Establish from the Punjab Pollution Control Board after due verification of legal source of material.
- IV. The aforementioned orders dated 15.07.2024 have also been endorsed to your office with a request to issue necessary instructions to concerned officers to get the legal source of raw material verified from the Department of Mines & Geology before issuing Consent to Establish to new Crusher Units.
- V. In light of the above, this office letter No. I/868194/2024 dated 26.06.2024 is hereby withdrawn.
- VI. Further, a copy of the said orders dated 15.07.2024 is sent again with a request to issue necessary instructions to concerned officers of PPCB for its necessary compliance.


Chief Engineer, Drainage-cum-
Mining and Geology,
Water Resources Department,
Punjab Chandigarh.

C.C.

1. PA/Hon'ble Minister, Department of Mines and Geology, Punjab.
2. Secretary, Department of Mines & Geology, Punjab.
3. Director, Department of Mines & Geology, Punjab.
4. All Deputy Commissioners, Punjab.
5. All District Mining Officers, Punjab shall verify the legal source in the monthly returns as per directions dated 15.07.2024.

GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES & GEOLOGY

ORDER

NO: E-520419/WR-PROJ/12/2023-PJG/193 DATE: 15th JULY, 2024

1. The Hon'ble National Green tribunal (NGT), vide orders dated 10.12.2020 in the matter of OA no. 57 of 2020, has directed the State of Punjab to limit the number of Crusher Units as per carrying capacity of legitimate source of raw material. The operative part of the said orders is as below:-

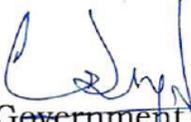
"We thus find it necessary to direct the State of Punjab to take remedial action of suitably limiting the number of stone crushers as per carrying capacity of legitimate source of raw material and taking stringent action taken against the stone crushers not having accountable sources of raw materials for stone crushing. A suitable mechanism for the purpose may be evolved by the Chief Secretary, Punjab within one month from today and remedial action taken expeditiously, preferably within three months thereafter"

2. Various steps have been taken, from time to time, to implement the directions of NGT
3. Now a comprehensive review of the various orders passed by the Department of Mines & Geology for ensuring compliance of the orders of NGT has been undertaken. Thereafter, the following issues were framed-
 - a. The spatial distribution of quantity of River Bed Material (RBM) in the State.
 - b. The spatial distribution of Crusher Units in the State
 - c. The possible linkage of a Crusher Unit to a source of RBM in its vicinity. For determining this data a reasonable assumption is being made of the viable distance for sourcing of RBM by any Crusher Unit. Thereafter possible linkages shall be ascertained by determining the source(s) of RBM within a circular spread, equal, in radius to such a viable distance, around such a Crusher Unit/ Crusher Unit Cluster.
 - d. Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it
 - e. Assumption of the running time of a Crusher Unit.
 - f. A ban on establishment of Crusher Units in areas identified in para (d) above.
 - g. The period of review of the data / calculations and consequent periodic lifting of restrictions, if any.
4. After due consideration to the above issues it is hereby ordered that-
 - a. In future only those Crusher Units shall be registered by the Director, Mines & Geology which, as per Punjab Crusher Policy 2023, have obtained *Consent to Establish* from the Punjab Pollution Control Board after due verification of legal source of material.

- b. In case of New Crusher Units, whose *Consent to Establish* was issued by the Punjab Pollution Control Board before June 15, 2024 without any such verification of legal source of material, the Director, Mines & Geology shall verify the legal source before registering the New Crusher Unit for the first time.
- c. The criteria for verification of the legal source of material for New Crusher Units shall be as under:
 - i. Commercial Mining Sites (CMS), within a 20 KM or 25 KM radius from the New Crusher Unit shall be considered.
 - ii. Director, Mines & Geology shall link the Crusher Unit /Crusher Unit Clusters (within which the Crusher Unit is proposed to be established) with operational CMS sites within a radius of 20 KM / 25 KM from such a Unit/Cluster for determining the availability of material for the New Crusher Unit. At least one of these two calculations should be favourable for the new Crusher Unit for its Registration.
 - iii. There shall be a ban on Registration of Crusher Units in Areas where the source of RBM stands fully "exploited" i.e. the total quantity of RBM in such a source is less than the total annual RBM required by the Crusher Unit(s) linked to it (assuming that each Crusher Unit runs at 75% capacity for 300 days in a year).
 - iv. The list of CMS sites which have surplus material shall be prepared every year in the month of February. List of CMS sites having surplus material for year 2024-25 is attached as Annexure-A.
 - v. Additionally, operational de-silting sites and sites containing stacked material from de-silting operations within the district/neighbouring District(s) shall also be taken into account for verifying the legal source, provided that RBM from such sites is available for sale by the Department of Water Resources or by a person authorised by it. The list of such operational de-silting sites, is attached as Annexure-B.
 - vi. For Crusher Units established within Punjab but situated near its borders with the States of Haryana / Himachal Pradesh and the Union Territory (U.T.) of Jammu & Kashmir, a report from these States/ U.T., confirming that surplus RBM is available for sale from a legal mining site within a radius of 25-kilometer from the Crusher Unit, shall suffice to verify the legal source. After receiving the report from these states, the details of such Mining sites in Annexure C shall be published.
- d. A registered Crusher Unit shall also be permitted to source raw materials from any other legitimate source, and in all such cases the concerned District Mining Officers shall verify the legitimate source while checking the monthly returns filled by Crusher Units. In case of any discrepancy, action shall be immediately taken as per Punjab Crusher Policy 2023 (as amended) and PMMR, 2013.
- e. The attached Annexures (A, B and C) shall be reviewed every year in the month of February & updated accordingly.
- f. The Department of Mines & Geology shall normally conduct a bi-annual review of this Order to resolve any issues that are faced in the implementation of this Order. However, the Director, Mines &

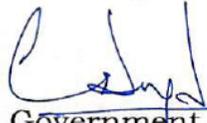
Geology may, where the situation so warrants, recommend an earlier review for reasons to be recorded in writing.

5. All words / expressions in this Order shall have the same meaning as provided in the *PUNJAB CRUSHER POLICY 2023*.
6. In the event of any lack of clarity / conflict in any part of the Order, the clarification issued by the Director, Mines & Geology shall be final.
7. These Orders shall come into force with immediate effect.


Secretary, Government of Punjab
Department of Mines & Geology

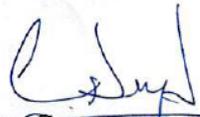
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A Copy is forwarded to-

1. Chairman, PPCB with a request to issue necessary instructions to concerned officers to get the legal source of raw material verified from the Department of Mines & Geology Department before issuing *Consent to Establish* to new Crusher Units.
2. Director, Mines and Geology to ensure compliance of these orders.
3. Chief Engineer, Mining for compliance
4. All Superintending Engineers, Mining for compliance
5. All District Mining Officers for compliance


Secretary, Government of Punjab
Department of Mines & Geology

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1. All Deputy Commissioners in the State for information


Secretary, Government of Punjab
Department of Mines & Geology

Annexure -A

CMS Sites with surplus material, assuming Linkage of Crusher Zones with Legal Source/CMS sites with Gravel within radius of 20 Kms from Crusher Zone			
Sr. No	Name of Non-Exhausted CMS site	District	Location
1	Arzi Darya Bramad Rail-3 (CMS)	SBS Nagar	30°58'48"N 76°27'45"E
4	Arzi Darya Bramad Rail-1 (CMS)	SBS Nagar	30°58'49"N 76°26'11"E
5	Arzi Darya Bramad Rail-2 (CMS)	SBS Nagar	30°58'44"N 76°26'01"E